FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
WEST GUJARAT EXPRESSWAY LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	West Gujarat Expressway Limited
2	Date of incorporation of corporate debtor	14 March 2005
3	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai
4	Corporate Identity No. of corporate debtor	U60200MH2005PLC151958
5	Address of the registered office and principal office (if any) of corporate debtor	The IL&FS Financial Centre Plot No. C-22, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Maharashtra, India, 400 051.
6	Insolvency commencement date in respect of corporate debtor	02 November 2026
7	Estimated date of closure of insolvency resolution process	01 May 2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Parshva Manoj Shah **Registration No.:** IBBI/IPA-001/IP-P-02538/2025-2026/14518
9	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** A-1043, Clover Regency, Ramji Ashar Lane, Ghatkopar East, Mumbai, Maharashtra – 400 077 **Email Id:** ip.parshvashah@outlook.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email Id:** cirp.wgel@gmail.com
11	Last date for submission of claims	16 November 2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **West Gujarat Expressway Limited** on **02 November 2026**.

The creditors of **West Gujarat Expressway Limited**, are hereby called upon to submit their claims with proof on or before **16 November 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Name: Parshva Manoj Shah
Reg No.: IBBI/IPA-001/IP-P-02538/2025-2026/14518
AFA Validity: Up to 30 June 2027
Date: 04 November 2026
Place: Mumbai

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

BRANCH -Shop No. 14-15 Ostwal Darshan Bhayandar East Thane - 401105
Contact: 9930009301
Email: bmthan3244@centralbank.in

Appendix IV POSSESSION NOTICE [Rule-8 (1)]

(For Immovable Property)

Whereas the Authorized Officer of Central Bank of India, under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) & in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 28.08.2026** issued under Section 13(2) of the said Act, calling upon the borrower **Mr. Rajesh Ratilal Mevada (Borrower) & Mrs. Shweta Rajesh Mevada (Co-Borrower),** residing at **Flat No. 101, 1st Floor, B-Wing, Ritu Glorious, Village-Goddev, Bhayander (E), Dist-Thane, Pin-401105**, to repay the aggregate amount mentioned in the said Notice being **27,66,104.36 (Rupees Twenty Seven Lakh Sixty-Six Thousand One Hundred Four and Thirty Six Paise Only)**plus interest charged thereon within 60 days from the date of the said Notice.

The Above said Borrowers/Directors/Guarantors have failed to repay the said amount within stipulated time and notice is hereby given to the borrower mentioned hereinabove in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this **03rd day of November of the year 2026.**

The Borrowers/Directors/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India, **Bhayandar** branch, for an amount of being **Rs.27,66,104.36 (Rupees Sixty-Six Thousand One Hundred Four and Thirty Six Paise Only) and interest charged thereon will be added and repayment made if any will be reduced.**

The borrower's attention is invited to provisions of sub-section (8) of section (13) of the Act, in respect of the time limit available, to redeem the secured assets.

COMPLETE DESCRIPTION OF PROPERTY
All the piece & Parcel of: Flat No. 101, 1st Floor, B-Wing, Ritu Glorious, Village-Goddev, Bhayander (E), Dist-Thane, Pin-401105., Admeasuring Area 78.81 Sq. Mtr.

Date: 03/11/2026
Place: Bhayandar

Sd/-
Authorised Officer
Central Bank of India

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WEST GUJARAT EXPRESSWAY LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**West Gujarat Expressway Limited**
2.	Date of incorporation of corporate debtor	14 March 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U60200MH2005PLC151958
5.	Address of the registered office and principal office (if any) of corporate debtor	The IL&FS Financial Centre Plot No. C-22, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Maharashtra, India, 400 051.
6.	Insolvency commencement date in respect of corporate debtor	02 November 2026
7.	Estimated date of closure of insolvency resolution process	01 May 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Parshva Manoj Shah **Registration No.:** IBBI/IPA-001/IP-P-02538/2025-2026/14518
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** A-1043, Clover Regency, Ramji Ashar Lane, Ghatkopar East, Mumbai, Maharashtra – 400 077 **Email Id:** ip.parshvashah@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email Id:** cirp.wgel@gmail.com
11.	Last date for submission of claims	16 November 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **West Gujarat Expressway Limited** on **02 November 2026.**

The creditors of **West Gujarat Expressway Limited**, are hereby called upon to submit their claims with proof on or before **16 November 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name: Parshva Manoj Shah
Reg No.: IBBI/IPA-001/IP-P-02538/2025-2026/14518
AFA Validity: Up to 30 June 2027

Date: 04 November 2026
Place: Mumbai

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

KALHER BRANCH
Central Bank of India Swastik Park Mahindra Showroom Near Thane Bhiwandi Road Kalher - 421 302 Dist-Thane Maharashtra.

To, Mr. Shyamnarayan Munnan Mali,
Flat no-108, C2 Building, 1st Floor,
Shri Sai Dham Complex, Village-Purna,
Tal-Bhiwandi, Dist.-Thane 421302.

Date:19/10/2026

ANNEXURE-I

NOTICE U/S 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

1) We have, at your request, granted to you Housing Loan limits for an aggregate amount of. **Rs.10,28,000/- (Rupees Ten Lakh Twenty Eight Thousand only) from our Kalher branch vide loan acc. No. 3965775684.**

2) We inform you that you have defaulted in total loan amount of **Rs. 6,55,597.80.00 (Rupees Six Lakh Fifty Five Thousand Five Hundred Ninty Seven and Paisa eighty Only)** as on 19/10/2026 (date of this notice) plus further interest and charges.

3) As you have defaulted in repayment of your full liabilities, we have classified your dues as Non-performing Asset on **18.10.2026** in accordance with the guidelines of the Bank/ directions or guidelines issued by the Reserve Bank of India.

4) We also inform you that in spite of our repeated notices and oral requests for repayment of the entire amount due to us, you have not so far paid the same.

5) You are aware that the various limits granted by us are secured by the following assets/ security agreements (secured assets):

Residential Property At-
All the Piece & parcel of the Flat no-108, C2 Building/Block, 1st Floor, Shri Sai Dham Complex, Village-Purna, Tal-Bhiwandi, Dist-Thane 421302 Built Up Area -40.89 Sq. Mtr

6) For the reasons stated above, we hereby call upon you to discharge in full your liabilities to us **within a period of 60 days** from the receipt of this notice, failing which we will be exercising the powers under section 13 (4) of the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above. The powers available to us under section 13 of the Act, interalia, includes power to (i) take possession of the secured assets of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset, (ii) take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale and realize the secured asset, (iii) appoint any person as Manager to manage the secured assets the possession of which has been taken over by us (secured creditor) and any transfer of secured asset by us shall vest in the transferee all rights in, or in relation to, the secured asset transferred as if the transfer has been made by you. (iv) Required at any time by notice in writing any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to us (secured creditor), so much of the money as is sufficient to pay the secured debt.

7) The amount realized from the exercising of the powers mentioned above, will first be applied in payment of all costs, charges and expenses which in the opinion of us have been properly incurred by us or any expenses incidental thereto, and secondly applied in discharge of the dues of us as mentioned above with contractual interest from the date of this notice till the date of actual realization, and residue of the money, if any shall be paid to the person entitled thereto in accordance with his right and interest, if no person is entitled to receive such amount, shall be paid to you.

8) Please take note that after receipt of this notice, you shall not transfer by way of sale, lease or otherwise any of the secured assets referred to in this notice, without prior consent of the secured creditor. We draw your attention to section 29 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, which awards imprisonment up to one year, or with fine, or with both, if you contravene the provisions of the Act.

9) We also inform you that, notwithstanding our action or proceeding under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, we reserve our right either (i) to simultaneously file, proceed and pursue suits / Applications/cases against you and or guarantors before DRT/Court, as the case may be, to realize the outstanding dues from you and or guarantors, and or (ii) to proceed against you and or guarantors before Debts Recovery tribunal / courts, for recovery of the balance amount due to our Bank, if the entire outstanding amount together with the contractual rate of interest, are not fully satisfied with the sale proceeds of the secured assets. (iii) to proceed against you and or guarantor/s for initiating Criminal action for the acts, of omission committed by you under the provisions of law.

10) **Your attention is invited to provision of Sub Sec (8) of Sec (13) of the actin respect of time available to you to redeem the secured assets.**

Date : 19.10.2026
Place: Kalher, Bhiwandi

Sd/-
Authorised Officer
Central Bank Of India

GATEWAY DISTRIPARKS LIMITED

Registered Office: Sector 6, Dronagiri, Taluka Uran, Navi Mumbai, Raigarh Maharashtra- 400707 , CIN: L60231MH2005PLC344764
Corporate Office: 4th Floor, Prius Platinum, Saket District Centre, New Delhi – 110017, India , Tel.: +91 22 2724 6500, Fax: +91 22 2724 6538
Email: investors@gatewaydistriparks.com ; Website: www.gatewaydistriparks.com

NOTICE TO THE SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026dated January 30, 2026, and in continuation of our public notices published in newspapers on February 12, 2026, June 02, 2026, July 16, 2026 and September 09, 2026, Shareholders of the Company are hereby informed that a Special Window is opened for a period of one year from **February 05, 2026 to February 04, 2027**, to enable shareholders to lodge/ re-lodge transfer and dematerialization requests of physical securities sold/ purchased prior to April 01, 2019,including cases that were earlier not lodged or rejected/returned/not attended due to deficiencies in documents, process or otherwise.

Please note that cases involving disputes and securities transferred to the Investor Education and Protection Fund (IEPF) shall not be eligible under this Special Window.

Eligible share holders wishing to avail this opportunity are advised to submit their requests with complete documentation to the Company's Registrar to an Issue and Share Transfer Agent (RTA) i.e.MUFG Intime India Private Limited (formerly Link Intime India Private Limited) at email ID: **investor.helpdesk@in.mpms.mufg.com or** contact the RTA at: +91-22-49186000 or send an email to the Company at **investors@gatewaydistriparks.com**

For Gateway Distriparks Limited
Sd/-
Divyang Jain
Company Secretary and Compliance Officer

Date: November, 03, 2026
Place: New Delhi

SIMPLEX PAPERS LIMITED

REGISTERED OFFICE: OM SHRI SAI BHAVAN, BALAGHAT ROAD, T POINT, GONDIA- 441 614
CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011
Tel No:+91 22 2308 2951 Website : www.simplex-group.com
E-mail : papers@simplex-group.com CIN-L21010MH1994PLC078137

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2026

(₹ In Lakhs except per share data)

Sl. No	Particulars	Quarter ended 30.09.2026 (Unaudited)	Half year ended 30.09.2026 (Unaudited)	Quarter ended 30.09.2025 (Unaudited)
1	Total income from operations	-	-	-
2	Net profit / (loss) for the period (before Tax and Exceptional items)	(3.69)	(6.64)	(3.08)
3	Net profit / (loss) for the period before tax (after Exceptional items)	19.06	16.11	(3.08)
4	Net profit / (loss) for the period after tax (after Exceptional items)	19.06	16.11	(3.08)
5	Total comprehensive Income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive Income (after tax)	19.06	16.11	(3.08)
6	Equity share capital	300.14	300.14	300.14
7	Earnings per share (of ₹ 1,000/- each) (for continuing and discontinued operations)- (Not annualised)* Basic & diluted	63.50	53.67	(10.26)

Notes:

1 The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Standalone Financial Results are available on the website of the Stock Exchange, www.bseindia.com and the Company's website, www.simplex-group.com.

2 The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 3rd November,2026.

3 The above financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

For Simplex Papers Limited
Sd/-
Shekhar R Singh
Chairman
DIN - 03357281

Place: Mumbai
Dated: 3rd November,2026

Mobavenue AI Tech Limited

(Formerly Known as Lucent Industries Limited)
CIN: L73100MH2010PLC473029
Regd. Off: Office No. 111 B-Wing, 1st Floor, Western Edge II, Premises Co-operative Society Ltd., Magathane, Mumbai, Borivali East, Maharashtra, 400066
E-mail: compliance@mobavenue.com | **Website:** www.mobavenue.ai

UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

The Unaudited Financial Results (Standalone & Consolidated) for the quarter and half year ended **September 30, 2026** have been approved and taken on record by the Board of Directors in their meeting held on **Tuesday, November 03, 2026.**

The results along with the Limited Review Report (unmodified opinion) are available on BSE & company's website on www.mobavenue.ai and can be accessed by scanning the QR code.

By order of the Board
For Mobavenue AI Tech Limited
(Formerly Known as Lucent Industries Limited)
Sd/-
Ishank Joshi
Managing Director & CEO
(DIN: 05289924)

Date: November 03, 2026
Place: Mumbai

U.P. Power Corporation Limited

(Govt. of Uttar Pradesh Undertaking)
Power Management Cell
SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010
e-mail: ce.pmc@uppcl.org

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 & Amendment dated 23.02.2022)

Tender Specification No. 40/DEEP/PMC/SUMMER 2027

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow-226001 intends to buy Firm Power, for the month of 16 Apr-2027 to 30 September-2027 under Short Term basis. Trading licensees/Generators/State Utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission of EMD BG in the Office of CE(PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
16th April-27 to 30th April-27	00:00-06:00	1480	12-11-2026 (17:00)	12-11-2026 (17:00)	16-11-2026 (13:00)	17-11-2026 (11:00)/ 17-11-2026 (14:00)
	18:00-24:00	1370				
1 May-27 to 15th May-27	00:00-05:00	470				
	19:00-24:00	750				
16th May-27 to 31 May-27	00:00-24:00	1000				
	00:00-06:00	1900				
	18:00-24:00	1550				
June-27	00:00-24:00	1000				
	00:00-06:00	1330				
	18:00-24:00	1490				
July-27	00:00-06:00	910				
	18:00-24:00	1700				
August-27	00:00-02:00	540				
	19:00-24:00	1150				
September-27	00:00-02:00	150				
	19:00-24:00	630				

'Request for Proposal Activation of Event shall take place on 02-11-2026 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.

The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (**www.powermin.nic.in**) and PFC Consulting Limited (**www.pfcindia.com**). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.

The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-
CHIEF ENGINEER (PMC)
UPPCL

संख्या 19 ज.स./पाकालि./ज.स./, दिनांक 02/11/2026

epaper.financialexpress.com

NOTICE

Hexaware Technologies Ltd

Registered Office : 8th Floor, 13th Level, Q1, Loma Co-Developers1 Private Limited, Plot No. Gen-4/1, TTC Industrial Area, Ghansoli, Navi Mumbai - 400 710, Maharashtra, India
Tel: +91 022 3326 8585 | Email: investori@hexaware.com

NOTICE is hereby given that the certificate for the under mentioned securities of the Company has been misplaced and the holder[s] of the said securities have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name of Holder	Folio Number	Kind of Securities and Face Value	Certificate Number	No. of securities	Distinctive number[s]
Neelam Bagri	02608499	Equity Shares and Face Value Rs 1 each	31691	535	3187296 - 3187830
			69344	535	290524660 - 290525194

Name of holder / applicant: Neelam Bagri
Place: Mumbai
Date: 04.11.2026

ICICI Bank

Branch Office: ICICI Bank Ltd, Ground Floor Hotel Vyanktesha, Ausa Latur Road, Latur, Maharashtra- 413512.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	M/s.Namrata Traders (Borrower) Mrs. Namrata Govardhan Pallod Mr. Govardhan Narsingdas Pallod (Guarantor/ Mortgagor) Loan Account No- 252505003267	Flat No.B-01, 1st Floor, Motilal Complex, MNC No.R-7/674/1-B/4A/2, Land Survey No.180, City Survey No. 3397, Plot No.A-1 and B-1, Market Yard Gate No.2, Moti Nagar, Latur, 413512. Admeasuring an area of 1108 Sq. Ft. i.e. 102.97 Sq. Mtrs. Super Built-up	Rs. 58,58,749/- As on October 27, 2026	Rs. 32,50,000/- / Rs.3,25,000/-	November 13, 2026 From 11:00 AM To 02:00 PM	November 25, 2026 from 11.00 Am Onward

The online auction will take place on the website (URL Link-https://BidDeal.in) of e-auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ Noticee are given a last chance to pay the total dues with further interest till November 23, 2026 before 05:00 PM else this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI BANK LTD, Ground Floor Hotel Vyanktesha, Ausa Latur Road, Latur, Maharashtra- 413512. on or before November 23, 2026 before 04:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before November 23, 2026 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI BANK LTD, Ground Floor Hotel Vyanktesha, Ausa Latur Road, Latur, Maharashtra- 413512. on or before November 23, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at "Latur".

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 8169458228/9561087522.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: November 04, 2026
Place: Latur

Authorized Officer
ICICI Bank Limited.

DEVINSU TRADING LIMITED

2, Floor-1, Plot-90/94, Zaveri Mansion, Shaikh Memon Street, Zaveri Bazar, Kalbadevi, Mumbai-400002
Tel No. 9898069723; Website: www.devinsutrading.com
CIN: L51900MH1985PLC036383; E-mail: devinsutrading@gmail.com

Extract of Un-audited Financial Result for the Quarter and Half year ended 30th September, 2026

Amount in Lakh except EPS

Sl. No.	Particulars	QUARTER ENDED			SIX MONTH ENDED		YEAR ENDED
		30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations*	-	-	-	-	-	9.45
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	17.50	28.51	25.99	46.01	54.51	100.12
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	17.50	28.51	25.99	46.01	54.51	100.12
4	Net Profit/(Loss) for the period after tax (after exceptional and/or Extraordinary items)	13.10	21.33	21.55	34.44	45.08	80.04
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	13.10	21.33	21.55	34.44	139.07	174.46
6	Equity Share Capital	58.80	58.80	50.00	58.80	50.00	58.80
7	Reserves (excluding Revaluation Reserve) as shown in the Audited/Unaudited Balance Sheet of the previous year	-	-	-	-	-	2035.07
8	Face Value of Rs. 10/- (for continuing and discontinued operations) 1. Basic						
	2. Diluted	2.23	3.63	4.31	5.86	9.02	13.61

* Total Income doesn't include other income.

Note:

1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other disclosure Requirements) Regulations 2015. The full format of the Quarterly/Annual Financial Results are available on the websites of the Stock Exchange(s) at www.bseindia.com and the listed entity at www.devinsutrading.com
2. The above financial results have been reviewed and recommended by the Audit Committee and have been approved and taken on record by the Board of Directors at its meeting held on 02nd November, 2026.
3. The Audit as required under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has been completed by the auditors of the Company.

For Devinsu Trading Limited
Sd/-
Deniis Desai
Whole Time Director
DIN: 02904192

Place : Mumbai
Dated : 03/11/2026

RAJKAMAL SYNTHETICS LIMITED

CIN- L45100MH1981PLC024344
Registered Office Address :411 Atlanta Estate Premises CHSL, G.M Link Road, Goregaon (East), , Mumbai-400063
Phone No: 022-48255368,46056970; Email: rajkamalsynthetics@gmail.com

EXTRACT OF THE UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON SEPTEMBER 30, 2026

(Rs. In lakh, except EPS)

Sr. No.	Particulars	Figures for the Quarter ended on			Figues for the Half Year ended on		Year Ended
		30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from operations	187.64	105.63	178.91	306.42	326.16	1,110.67
2	Net Profit/ (Loss) from ordinary activities (before Tax, Exceptional and/ or Extra-ordinary Items)	(15.75)	(8.59)	12.26	(16.40)	22.84	37.34
3	Net Profit/ (Loss) from ordinary activities before Tax (after Exceptional and/ or Extra-ordinary Items)	(15.75)	(8.59)	12.26	(16.40)	22.84	37.34
4	Net Profit/ (Loss) for the period after Tax	(15.67)	(8.52)	9.90	(16.24)	18.15	27.61
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income for the period (after tax)]	(15.67)	(8.53)	10.03	(16.24)	17.85	27.95
6	Paid-up Equity Share Capital (Face Value of Rs. 10 each)	660.20	660.20	660.20	660.20	660.20	660.20
7	Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-	-	(550.44)
8	Earnings per Equity Share*						
	Basic (Rs.)	(0.24)	(0.13)	0.15	(0.25)	0.27	0.42
	Diluted (Rs.)	(0.24)	(0.13)	0.15	(0.25)	0.27	0.42
	*Earning per Equity share for the quarter and half year ended are not annualized						
	See accompanying notes to the financial results						

THE KEY INFORMATION OF THE STANDALONE FINANCIAL RESULTS OF THE COMPANY ARE GIVEN BELOW :

(Rs. In lakh, except EPS)

Sr. No.	Particulars	Figures for the Quarter ended on			Figues for the Half Year ended on		Year Ended
		30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from operations	-	-	176.21	-	319.57	572.47
2	Net Profit/ (Loss) from ordinary activities (before Tax)	(9.55)	(13.61)	9.57	(23.16)	18.08	32.85
3	Net Profit/ (Loss) for the period after Tax	(9.48)	(13.53)	7.21	(23.01)	13.39	25.70
4	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income for the period (after tax)]	(9.48)	(13.55)	7.33	(23.01)	13.09	26.04

Notes:

1 The Unaudited Financial Results have been reviewed by the Audit Committee and approved in the meeting of Board of Directors held on November 02, 2026 and Statutory Auditors of the company have carried out review of the same.

2 The Company operates in Single Business Segment. Therefore, Segment reporting is not applicable to the Company. Business segment has been identified as separable primary segment taking into Account the organizational and internal reporting structure as well as evaluation of risk and return of this segment.

3 The figures for the quarter and half year ended September 30, 2026 are the balancing figures between unaudited figures for the six months ended September 30, 2026 and unaudited figures for the quarter ended June 30, 2026, which were subjected to limited review by the statutory auditor of the Company.

4 Figures of Previous Year have been regrouped/rearranged reclassified wherever necessary.

5 The above is an extract of detailed format of financial results filed with stock exchanges under regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 The full format for quarterly financial results are available on the website of Stock Exchange https://www.bseindia.com and also on the Company's website https: http://www.rajkamalsynthetics.com/. The same can be accessed by the QR Code provided below.

On behalf of the Board of Directors
FOR RAJKAMAL SYNTHETICS LIMITED

Ankur Ajmera
Managing Director and CEO
DIN:07890715

Place: Mumbai
Date: November 02, 2026

प्रातःकाल
www.pratahkal.com

उल्हासनगरमधील रस्ते विकासकामांना गती देण्यासाठी महत्त्वपूर्ण बैठक

रस्त्यांचे काँक्रीटीकरण, रुंदीकरण आणि प्रलंबित कामांचा घेतला आढावा

उल्हासनगर, दि. ३ (वार्ताहर) : उल्हासनगर शहरातील प्रमुख रस्त्यांचे काँक्रीटीकरण, रुंदीकरण तसेच प्रलंबित विकासकामे मार्गी लावण्यासाठी मुंबई महानगर प्रदेश विकास प्राधिकरणाच्या (एमएमआरडीए) कार्यालयात महत्त्वपूर्ण बैठक घेण्यात आली. कल्याण लोकसभा मतदारसंघाचे खासदार डॉ. श्रीकांत शिंदे यांच्या मार्गदर्शनाखाली झालेल्या या बैठकीत शहरातील पायाभूत सुविधांचा आढावा घेऊन विविध विकासकामांना गती देण्याबाबत चर्चा करण्यात आली.



शहरातील रस्ते खड्डेमुक्त करणे, वाहतूक सुरळीत करणे आणि नागरिकांना वाहतूक कोंडीतून दिलासा देणे, यावर बैठकीत भर देण्यात आला.

उल्हासनगर शहरातील अनेक प्रमुख रस्त्यांचे काँक्रीटीकरण आणि रुंदीकरण करण्याची आवश्यकता लक्षात घेऊन प्रलंबित कामांबाबत सविस्तर चर्चा करण्यात आली. संबंधित विकासकामे तातडीने मार्गी लावण्यासाठी आवश्यक कार्यवाही करण्यावर बैठकीत सकारात्मक चर्चा झाली. रस्त्यांची सुधारणा झाल्यास वाहतुकीचा प्रश्न सोडविण्यास मदत होणार असून, नागरिकांचा प्रवास अधिक सुलभ होण्याची अपेक्षा व्यक्त करण्यात आली. शहरातील वाहतूक कोंडी कमी करण्यासाठी तसेच दर्जेदार पायाभूत सुविधा उपलब्ध करून देण्यासाठी विकासकामांना प्राधान्य देण्याची भूमिका यावेळी मांडण्यात आली.

या बैठकीला कल्याण ग्रामीणचे आमदार राजेश मोरे, कल्याण-डोंबिवली महानगरपालिकेच्या महापौर हर्षाली चौधरी, उल्हासनगर महानगरपालिकेचे सभागृह नेते अरुण आशान, नगरसेवक निलेश शिंदे, नगरसेवक दुर्गाप्रसाद राय यांच्यासह विविध पदाधिकारी आणि एमएमआरडीएचे वरिष्ठ अधिकारी उपस्थित होते. शहरातील विकासकामे वेळेत पूर्ण होण्यासाठी संबंधित यंत्रणांमध्ये समन्वय ठेवण्याबाबतही चर्चा करण्यात आली. उल्हासनगरच्या सर्वांगीण विकासासाठी रस्ते आणि अन्य पायाभूत सुविधांची कामे मार्गी लावण्यास प्राधान्य दिले जाणार असल्याचे यावेळी सांगण्यात आले.

SURYODAY A BANK OF SMILES

सूर्योदय स्मॉल फायनान्स बँक लिमिटेड

नोंदणीकृत आणि कॉर्पोरेट कार्यालय: ११०१, शारदा टेरेसेस, प्लॉट ६५, सेक्टर - ११, सीबीडी बेलापूर, नवी मुंबई - ४००६१४. सीआयएन: L65923MH2008PLC261472.

ताबा नोटीस

ज्याअर्थी, खालील स्वाक्षरीकर्ते मे. सूर्योदय स्मॉल फायनान्स बँक लि. चे प्राधिकृत अधिकारी या नात्याने, सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (२००२ चा कायदा क्र. ५४) अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ३ सह वाचल्या जाणाऱ्या कलम १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून खाली नमूद केलेल्या कर्जदार (कर्जदारांना) / जामीनदार (जामीनदारांना) मागणी नोटीस जारी केली होती. सदर नोटीस प्राप्त झाल्याच्या तारखेपासून ६० दिवस पूर्ण झाल्यानंतर, कर्जदार / जामीनदार रकमेची परतफेड करण्यास अपयशी ठरल्याने, यान्वये कर्जदार / जामीनदार आणि सर्वसामान्य जनतेला नोटीस दिली जाते की, खालील स्वाक्षरीकर्त्यांनी येथे नमूद केलेल्या तारखेला सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ६ आणि ८ सह वाचल्या जाणाऱ्या सदर कायद्याच्या कलम १३(४) अंतर्गत त्यांना प्रदान केलेल्या अधिकारांचा वापर करून खाली वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे:

कर्जदार / सह-कर्जदार / जामीनदाराचे नाव	मागणी नोटीसची तारीख	०४.०७.२०२६
कर्ज खाते क्र. 197030001390, १) श्री. रमेश बाबुराव मोरे (बाबुराव दत्तू मोरे यांचे पुत्र) २) श्रीमती सुषमा रमेश मोरे (रमेश मोरे यांच्या पत्नी)	एकूण थकबाकीची रक्कम रु. मध्ये	दिनांक ११.०६.२०२६ रोजी रु. ६,७७,९६८.७८/-
	ताब्याची तारीख	०२.११.२०२६ (सांकेतिक)
सुरक्षित मालमत्तेचे (मालमत्तांचे) / स्थावर मालमत्तेचे (मालमत्तांचे) वर्णन: मिळकत क्र. ११५७ असलेली ९३६ चौ. फूट क्षेत्रफळाची मालमत्ता आणि त्यावरील बांधकामासह जी भुयेवाडी, कुंभार गल्ली, तालुका: करवीर, जिल्हा कोल्हापूर-४१६२२९ येथे स्थित आहे. खालीलप्रमाणे सीमाबद्ध:- पूर्व:- शेत, पश्चिम:- रस्ता, उत्तर:- रस्ता, दक्षिण:- श्री विष्णू बाबुराव मोरे.		

कर्जदार / जामीनदार यांना विशेषत: आणि सर्वसामान्य जनतेला याद्वारे सावध केले जाते की त्यांनी मालमत्तेशी कोणताही व्यवहार करू नये आणि मालमत्तेशी केलेला कोणताही व्यवहार हा वर नमूद केलेल्या मागणी केलेल्या रकमेसाठी आणि त्यावरील पुढील व्याजासाठी मे. सूर्योदय स्मॉल फायनान्स बँक लि. च्या प्रभाराच्या अधीन असेल.

दिनांक: ०४.११.२०२६, ठिकाण: एमएच

प्राधिकृत अधिकारी,
सूर्योदय स्मॉल फायनान्स बँक लिमिटेड

बँक ऑफ़ बड़ौदा Bank of Baroda

मुंबई मेट्रो पश्चिम क्षेत्र: शारदा भवन, श्री वेंकुंठलाल मेहता मार्ग, मिठीबाई कॉलेजसमोर, जुहू विलेपार्ले, मुंबई ४०००५६, भारत

शुद्धीपत्रक

हे कर्जदार **श्रीमती गीतांजली जयंत देशमुख आणि श्री. जयंत शंकर देशमुख** यांच्या संदर्भात दिनांक १०.१०.२०२६ रोजीच्या फायनान्शियल एक्सप्रेस आणि प्रातःकाळ या वृत्तपत्रांमध्ये प्रकाशित झालेल्या स्थावर मालमत्तांच्या विक्रीसाठीच्या विक्री नोटिशीच्या संदर्भात आहे.

याद्वारे सूचित करण्यात येते की, प्राधिकृत अधिकाऱ्यांनी सुरक्षित मालमत्तेचा/अॅसेटचा प्रत्यक्ष ताबा घेतला आहे. त्यानुसार, सदर विक्री नोटिशीमध्ये नमूद केलेली ताब्याची स्थिती आता **"सांकेतिक ताबा"** ऐवजी "प्रत्यक्ष ताबा" अशी वाचली जावी. सदर विक्री नोटिशीतील इतर सर्व मजकूर, अटी आणि शर्ती अपरिवर्तित राहतील.

सही/-
प्राधिकृत अधिकारी,
बँक ऑफ बडोदा

दिनांक: ०३-११-२०२६
ठिकाण: मुंबई

जाहीर सूचना

सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, श्रीमती. अनुजा अश्विन कोरडे आणि श्री. अश्विन बळराम कोरडे हे हनुमान टेकडी, अशोकवन, दहिसर (पूर्व), मुंबई - ४०००६८ येथे स्थित, "शेठ मिडोरी 'सी' विंग को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि." नावाच्या इमारतीमधील 'सी' विंग, उप-विंग सी-३ मधील, ६ व्या मजल्यावरील, ४३५ चौ. फूट कार्पेट एरिया असलेले, सी.टी.एस. क्रमांक २४००ई आणि २४००ई/१ धारण करणारे, मुंबई उपनगर जिल्ह्याच्या हद्दीतील महसुली गाव दहिसर, तालुका बोरीवली, जिल्हा मुंबई येथील आणि तेथेच असलेल्या फ्लॅट क्र. ६०६ चे, त्यासोबत असलेल्या बी२-१११ क्रमांकाच्या एका (१) कार पार्किंग जागेसह (ज्याचा उल्लेख यापुढे "सदर फ्लॅट जागा" असा करण्यात आला आहे) सह-मालक होते. श्री. अश्विन बळराम कोरडे यांचे दि. १९ एप्रिल, २०२१ रोजी इच्छापत्र न करता निधन झाले, आणि त्यांच्या पश्चात त्यांची पत्नी श्रीमती. अनुजा अश्विन कोरडे, त्यांचा मुलगा श्री. तुषार अश्विन कोरडे आणि त्यांची मुलगी श्रीमती. शिल्पा निखिल गांद्रे उर्फ कु. शिल्पा अश्विन कोरडे हेच त्यांचे एकमेव कायदेशीर वारस राहिले. त्यानंतर, नोंदणी क्रमांक बीआरएल३-१४३३९-२०२२ दिनांक ०१/१२/२०२२ अन्वये नोंदणीकृत झालेल्या दिनांक ०१ डिसेंबर, २०२२ च्या हक्कसोड पत्राद्वारे, श्रीमती. अनुजा अश्विन कोरडे आणि श्री. तुषार अश्विन कोरडे यांनी सदर फ्लॅट जागेतील आपापला हिस्सा श्रीमती. शिल्पा निखिल गांद्रे उर्फ कु. शिल्पा अश्विन कोरडे यांच्या बाजूने सोडून दिला व त्याग केला. त्यानुसार, श्रीमती. अनुजा अश्विन कोरडे आणि श्रीमती. शिल्पा निखिल गांद्रे या दोन्ही व्यक्ती सदर फ्लॅट जागेमध्ये प्रत्येकी ५०% अविभाजित हिशाशी हकदार झाल्या.

त्यानंतर, दस्तऐवज क्रमांक बीआरएल२-२३१९-२०२३ दिनांक १४/०२/२०२३ अन्वये नोंदणीकृत झालेल्या दिनांक १४ फेब्रुवारी, २०२३ च्या विक्री कराराद्वारे, श्रीमती. अनुजा अश्विन कोरडे आणि श्रीमती. शिल्पा निखिल गांद्रे यांनी सदर फ्लॅट जागा श्री. अनिल मधू नावथ्ये आणि श्रीमती. संगीता अनिल नावथ्ये यांच्या बाजूने विक्री करून हस्तांतरित केली, ज्यांनी संपूर्ण मोबदला देऊन त्याचा रिकामा व शांततापूर्ण ताबा प्राप्त केला.

कोणत्याही व्यक्तीचा/व्यक्तींचा सदर फ्लॅट जागेबाबत वारसाहक्क, उत्तराधिकार, कायदेशीर वारसाहक्क, विक्री, गहाण, प्रभार, लीन, भेट, भाडेपट्टा, भाडेकरू हक्क, ताबा किंवा अन्यथा कोणत्याही प्रकारे काहीही अधिकार, हक्क, हितसंबंध, दावा किंवा मागणी असल्यास, त्यांनी ही सूचना प्रसिद्ध झाल्याच्या दिनांकापासून १५ दिवसांच्या आत पुराव्याच्या कागदपत्रांसह खालील स्वाक्षरीकर्त्यांकडे लेखी स्वरूपात कळवणे आवश्यक आहे; अन्यथा असा कोणताही दावा किंवा हरकत सोडून दिली असल्याचे मानले जाईल आणि अशा दाव्याचा किंवा हरकतीचा विचार न करता व्यवहार पूर्ण केला जाईल व तो खरेदीदारांवर बंधनकारक असणार नाही.

सही/-
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शॉप क्र. २, नवरोज अपार्टमेंट, एस. व्ही. रोड जवळ,
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ठिकाण: मुंबई
दिनांक: ०४.११.२०२६

पुणे मेट्रोच्या प्रवासासाठी आता दोन क्यूआर कोड स्कॅन करावे लागणार

पुणे, दि. ०३ (वार्ताहर) : पुणे मेट्रोच्या तिन्ही मार्गिकांवरून प्रवास करणाऱ्या प्रवाशांना सध्या दोन स्वतंत्र क्यूआर कोड स्कॅन करावे लागणार आहेत. वनाज-रामवाडी आणि पिंपरी-चिंचवड-स्वारगेट या मार्गिकांसाठी महामेट्रोकडून एक तिकीट दिले जाते; मात्र हिंजवडी-शिवाजीनगर या तिसऱ्या मार्गिकेसाठी स्वतंत्र तिकीट घ्यावे लागणार आहे. त्यामुळे दोन मार्गिकांदरम्यान प्रवास करताना दोन स्वतंत्र प्रवेशद्वारांवर तिकिटांवरील क्यूआर कोड स्कॅन करावे लागतील, अशी माहिती महामेट्रोचे व्यवस्थापकीय संचालक श्रावण हर्डीकर यांनी दिली.

हिंजवडी-शिवाजीनगर मेट्रो मार्गिकेची उभारणी पुणे महानगर प्रदेश विकास प्राधिकरणाकडून (पीएमआरडीए) करण्यात आली आहे. त्यामुळे या मार्गिकेची तिकीट व्यवस्था महामेट्रोच्या सध्याच्या यंत्रणेपेक्षा स्वतंत्र आहे. प्रवाशांना मेट्रो स्थानकांवरील तिकीट खिडक्या, महामेट्रोचे मोबाईल ॲप आणि व्हॉट्सॲपच्या माध्यमातून तिकीट उपलब्ध होणार आहे. या तिकिटांवरील दोन स्वतंत्र क्यूआर कोड संबंधित प्रवेशद्वारांवर स्कॅन करून प्रवास करता येईल. राष्ट्रीय सामायिक वाहतूक कार्ड (एनसीएमसी) धारकांना स्वतंत्र तिकीट काढण्याची आवश्यकता नसून, दोन्ही प्रवेशद्वारांवर कार्ड स्कॅन करून प्रवास करता येणार आहे. पीएमआरडीएच्या मेट्रो मार्गिकेसाठी एकच तिकीट व्यवस्था विकसित करण्याचे काम सुरू आहे. मात्र, तांत्रिक अडचणींमुळे ही व्यवस्था कार्यान्वित होण्यासाठी आणखी तीन ते चार महिन्यांचा कालावधी लागण्याची शक्यता आहे. महामेट्रोचे तिकीट काढल्यानंतर त्यातील संबंधित रक्कम पीएमआरडीएला मिळेल, अशी आर्थिक देवाणघेवाणीची यंत्रणाही विकसित केली जात असल्याचे हर्डीकर यांनी स्पष्ट केले.

HOUSING FINANCE BAJAJ

बजाज हाऊसिंग फायनान्स लिमिटेड

कॉर्पोरेट कार्यालय: सेरेब्रम आयटी पार्क बीर बिल्डिंग, ५वा मजला, कल्याणी नगर, पुणे, महाराष्ट्र - ४११०१४

शाखा कार्यालय: ७वा मजला, सुमेर प्लाझा, युनिट नं. ७०२, मरोळ मरोशी रोड, संकष्ट पाड़ा वेल्कअर सोसायटी, मरोळ, अंधेरी पूर्व, मुंबई, महाराष्ट्र

४०००५९ **अधिकृत अधिकाऱ्यांचे तपशील: नाव** श्रवण कुमार विश्वकर्मा / **ईमेल आयडी:** shravankumar.vishwakarma@bajajhousing.co.in **मोबाईल नं.** ९८१९१४९२०२ & ९७६८५२८२२६

परिशिष्ट IV-A [नियम ८(६)] अचल मालमत्तेच्या विक्रीसाठी विक्री सूचना

अचल मालमत्तेच्या विक्रीसाठी वित्तीय मालमत्तांचे प्रतिभूतीकरण आणि पुनर्रचना आणि सुरक्षितता व्याज अंमलबजावणी अधिनियम २००२ च्या तरतुदींनुसार आणि सुरक्षितता व्याज (अंमलबजावणी) नियम, २००२ च्या नियम ८(६) च्या परंतुकासह वाचलेल्या ई-लिलाव विक्री सूचना. या सूचनेद्वारे सर्वसाधारण जनतेला आणि विशेषत: कर्जदार (कर्जदारांना) आणि जामीनदारांना कळविण्यात येते की, खालील नमूद स्थावर मालमत्ता, जी सुरक्षित कर्जदाराकडे गहाण/तारण ठेवलेली आहे, ज्याचा भौतिक ताबा बजाज हाऊसिंग फायनान्स लि. (सुरक्षित कर्जदार) च्या अधिकृत अधिकाऱ्यांनी घेतला आहे, "जशी आहे तशी", "जे आहे ते", "जे असेल ते" आणि "विना पुनर्दावा आधारावर" थकीत कर्जाची रक्कम, लागू व्याज, शुल्क आणि खर्च इत्यादी, बजाज हाऊसिंग फायनान्स लि. यांना देय असलेल्या, वसुलीसाठी खालीलप्रमाणे विकली जाईल.

कर्जदार/सह-कर्जदार/ जामीनदारांचे तपशील आणि कर्जाचे तपशील	स्थावर मालमत्तेचे वर्णन	ई-लिलावाचे तपशील
LAN:- H405HHL0154998 & H405HLT0181308 विकास एस जाधव (कर्जदार) राहणार लक्ष्मण पाटील चाळ रूम, नं.४, ऐरोली गाव, स्वागत पतपेढीजवळ, नवी मुंबई, महाराष्ट्र-४००७०८ **थकीत रक्कम - रु. ३२,२७,०१८/-** (रुपये बत्तीस लाख सत्तावीस हजार अठरा फक्त) दिनांक ३०/१०/२०२६ रोजी भविष्यातील व्याज आणि दिनांक ३०/१०/२०२६ पासून जमा शुल्कासह	परिशिष्ट मालमत्ता सदर स्थावर मालमत्तेचा सर्व भाग म्हणजे सदनिका क्र. १०१४, १०वा मजला, ऑर्किड H विंग, गोल्डन ड्रीम, सेक्टर १०, तळोजा MIDC रोड, कल्याण ठाणे - ४२१२०४	**ई-लिलाव तारीख :-** २१/११/२०२६ सकाळी ११:०० ते दुपारी १२:०० पर्यंत ५ मिनिटांच्या अमर्यादित विस्तारासह **बयाणा रक्कम (EMD) KYC सह जमा करण्याची अंतिम तारीख :-** २०/११/२०२६ सायंकाळी ५:०० वाजेपर्यंत (IST.) **तपासणीची तारीख:-** ०४/११/२०२६ ते २०/११/२०२६ सकाळी ११:०० ते दुपारी ४:०० (IST). **राखीव किंमत:** स्थावर मालमत्तेसाठी रु. १५,०३,०००/- (रुपये पंधरा लाख तीन हजार फक्त) **बयाणा रक्कम असेल** रु. १,५०,३००/- (रुपये एक लाख पन्नास हजार तीनशे फक्त) राखीव किंमतीच्या १०%. **बोली वाढ -** रु. २५,०००/- (रुपये पंचवीस हजार फक्त) आणि त्याच्या पटीत.

सार्वजनिक लिलावाच्या अटी व शर्ती खालीलप्रमाणे आहेत: •सुरक्षित मालमत्ता राखीव किंमतीपेक्षा कमी किंमतीला विकली जाणार नाही. •ई-लिलाव विक्री ऑनलाईन ई-लिलाव पोर्टलद्वारे केली जाईल. •ई-लिलाव दिनांक २१/११/२०२६ रोजी सकाळी ११:०० ते दुपारी १२:०० पोर्टल https://bankauctions.in द्वारे प्रत्येकी ५ मिनिटांच्या अमर्यादित स्वयंचलित विस्तारासह होईल. •तपशीलवार अटी व शर्तींसाठी कृपया कंपनीची वेबसाईट URL https://www.bajajhousingfinance.in/auction-notices पहा अथवा कोणत्याही स्पष्टीकरणासाठी अधिकृत अधिकाऱ्यांशी संपर्क साधा.

सूचना दिनांक: ०२-११-२०२६ स्थळ:- मुंबई

अधिकृत अधिकारी, (श्रवण कुमार विश्वकर्मा) बजाज हाऊसिंग फायनान्स लिमिटेड

केनरा बैंक Canara Bank भारत सरकार का उद्यम A Govt. of India Undertaking

सिंडिकेट Syndicate

सामान्य प्रशासन विभाग-ठाणे क्षेत्रीय कार्यालय: दोस्ती पिनाकल, १ ला मजला, रस्ता क्र. २२, नवीन पासपोर्ट कार्यालयाजवळ, ठाणे (पश्चिम) ४०० ६०४, **दूरध्वनी क्र.** +९१ २२-६९१७ १५१२ **इंटरकॉम :** ५१२

लॉकर भाड्याची थकबाकी आणि दंडासाठी मागणी नोटीस तसेच लॉकर तोडून उघडण्याची नोटीस

(भाडेकरूने लॉकरचे भाडे न भरल्यामुळे केलेली कसूर)

याद्वारे सर्व संबंधित व्यक्तींना आणि सर्वसामान्य **जनतेला जाहीर नोटीस** दिली जाते की, या नोटीसखाली नावे असलेल्या व्यक्तीने/व्यक्तींनी **केनरा बँकेच्या** (ई-सिंडिकेट बँकेच्या शाखांसह) खाली नमूद केलेल्या शाखांमध्ये सेफ डिपॉझिट लॉकरची सुविधा घेतली आहे. संबंधित शाखांनी आमच्या बँकेच्या रेकॉर्डनुसार उपलब्ध असलेल्या ताज्या पत्त्यावर लॉकर भाडेकरूना / एलओए यांना लॉकरच्या भाड्याची थकबाकी भरण्याच्या विनंतीसह पोचपावतीसह (एडी) नोंदणीकृत टपालाद्वारे वैयक्तिक पत्रे/नोटिसा आधीच पाठविल्या आहेत. या नोटिसा असूनही, लॉकर भाडेकरूंनी / एलओए ने शाखेशी संपर्क साधलेला नाही आणि लॉकर भाड्याची थकबाकी भरलेली नाही. खाली नाव असलेल्या लॉकर भाडेकरूंना आणि त्यांच्या कायदेशीर वारसांना विनंती केली जाते की त्यांनी ही अंतिम नोटीस समजावी आणि आवश्यक कागदपत्रांसह संबंधित शाखेशी संपर्क साधावा आणि या नोटीसच्या प्रकाशनाच्या तारखेपासून १५ दिवसांच्या आत लॉकरच्या भाड्याची थकबाकी भरावी, ज्यामध्ये कसूर केल्यास बँक भाडेकरूंच्या किंवा त्यांच्या कायदेशीर प्रतिनिधींच्या/वारसांच्या खर्चावर आणि पूर्ण जोखमीवर कोणतीही पुढील नोटीस किंवा पूर्वसूचना न देता लॉकर्स तोडून उघडेल.

लॉकरची थकबाकी आणि दंडाची थकबाकी असलेल्या भाडेकरूंची यादी:

अ. क्र.	लॉकर भाडेकरूंचे नाव	पत्ता	लॉकर क्र.	शाखेचे नाव	थकबाकी आणि शेवटचा व्यवहार
१	**उषा कौशल**	१९, कासा ब्लांका हाऊसिंग सोसायटी, रामदास वाडी, वात्सल्य नर्सिंग होमच्या समोर-४२१ ३०१.	123005122485	**कल्याण मुरबाड रोड [00230]**	**५. ३ वर्षांहून अधिक**
२	**पी. आर. दोशी, के. पी. दोशी**	आर. एस. - ५/१६/७, एनआरसी कॉलनी, मोहने, कल्याण.	123005041121	**मोहने [00212]**	**५. ३ वर्षांहून अधिक**
३	**राजीव कुमार**	५, कुलाबा चेंबर, वूड हाऊस रोड, कुलाबा, मुंबई-४०० ००१.	123003300857	**मुंबई भांडुप पश्चिम [00124]**	**५. ३ वर्षांहून अधिक**
४	**अविनाश सामल**	फ्लॅट १११/बी विंग, पार्क प्लाझा, न्यू यारी रोड, वर्सोवा, अंधेरी (पश्चिम)-४०० ०७६.	123003301595	**मुंबई भांडुप पश्चिम [00124]**	**५. ३ वर्षांहून अधिक**
५	**कमला जे. शाह**	बी/६, जलाराम ज्योत, व्ही. बी. लेन एक्स्टेंशन, घाटकोपर (पूर्व)-४०० ०७७	123005769796	**मुंबई घाटकोपर पूर्व [00236]**	**५. ३ वर्षांहून अधिक**
६	**एल. एन. वरिया**	रुम क्र. १८, श्रीनाथ भवन, व्ही. बी. लेन, घाटकोपर (पूर्व)-४०० ०७७.	123005830786	**मुंबई घाटकोपर पूर्व [00236]**	**५. ३ वर्षांहून अधिक**
७	**शैला के. शेठ**	ए/१०२, आरती अपार्टमेंट, सरोजिनी नायडू रोड मुलुंड (पश्चिम)-४०० ०७७.	123005867212	**मुंबई घाटकोपर पूर्व [00236]**	**५. ३ वर्षांहून अधिक**
८	**रिटा पुष्कर गुलाटी**	फ्लॅट क्र. २१, २२, मुनिश अपार्टमेंट्स, जॉन्सन अँड जॉन्सनच्या समोर, एल. बी. एस. मार्ग, मुलुंड (पश्चिम)-४०० ०८०.	123005783561	**मुंबई मुलुंड कॅम्प [00154]**	**५. ३ वर्षांहून अधिक**
९	**शशी श्रीवास्तव**	सी-८, तरुणा को-ऑपरेटिव्ह हाऊसिंग सोसायटी, आग्रा रोड, मुलुंड कॉलनी, ८२, ४०० ०८०.	123005777690	**मुंबई मुलुंड कॅम्प [00154]**	**५. ३ वर्षांहून अधिक**
१०	**बाबूभाई पिंजार**	कविता, १०९५/२४, शिवराम सी.एच.एस., मुलुंड, पश्चिम-४०० ०८०.	123005826050	**मुंबई मुलुंड कॅम्प [00154]**	**५. ३ वर्षांहून अधिक**
११	**चेतना त्रिभुवन छह**	३१/१०९६, शिवराम सी.एच.एस. लि. अप्सरा ए, देवीदयाल रोड, मुलुंड (पश्चिम) ४०० ०८०.	123009455736	**मुंबई मुलुंड पश्चिम-II [15006]**	**५. ३ वर्षांहून अधिक**
१२	**रमेश कुमार झंवर**	फ्लॉवर व्हॅली, कॉम्प्लेक्स टॉवर क्र. २, फ्लॅट क्र. ५०३, ज्युपिटर हॉस्पिटलच्या समोर, पूर्व द्रुतगती महामार्ग ४०० ६०१.	123003354154	**ठाणे कोपरी कॉलनी [00266]**	**५. ३ वर्षांहून अधिक**
१३	**उज्वला व्ही. चौबळ**	१९, विक्रम सोसायटी, जिजामाता रोड, टिळक नगर, ठाणे (पूर्व)-४०० ६०३.	123003206542	**ठाणे कोपरी कॉलनी [00266]**	**५. ३ वर्षांहून अधिक**
१४	**विक्रमजितसिंग आहुजा**	बीके ६८१/७, बाळकंजी बारी, उल्हासनगर-४२१ ००३.	123003346288	**उल्हासनगर-२ [02485]**	**५. ३ वर्षांहून अधिक**

दिनांक: ०४.११.२०२६
ठिकाण: मुंबई

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फॉर्म ए
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी नादारी ठराव प्रक्रिया) नियम, २०१६ च्या नियम ६ अंतर्गत)

वेस्ट गुजरात एक्स्प्रेसवे लिमिटेडच्या धनकोंच्या माहितीसाठी

	संबंधित तपशील	
१.	कॉर्पोरेट कर्जदाराचे नाव	**वेस्ट गुजरात एक्स्प्रेसवे लिमिटेड**
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१४ मार्च २००५
३.	कॉर्पोरेट कर्जदार ज्या प्राधिकरणांतर्गत स्थापित/नोंदणीकृत आहे	कंपन्यांचे निबंधक, मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र.	U60200MH2005PLC151958
५.	कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	द आयएल अँड एफएस फायनान्शियल सेंटर प्लॉट क्र. सी-२२, जी ब्लॉक, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे (पूर्व), मुंबई, महाराष्ट्र, भारत, ४०० ०५१.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात नादारी सुरू होण्याची तारीख	०२ नोव्हेंबर २०२६
७.	नादारी ठराव प्रक्रिया बंद होण्याची अंदाजित तारीख	०१ मे २०२७
८.	अंतरिम ठराव व्यावसायिक म्हणून काम करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नाव: पार्श्व मनोज शाह नोंदणी क्र.: IBBI/IPA-001/IP-P-02538/2025-2026/14518
९.	मंडळाकडे नोंदणीकृत केल्याप्रमाणे अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	**पत्ता:** ए-१०४३, क्लोव्हर रिजन्सी, रामजी आशर लेन, घाटकोपर पूर्व, मुंबई, महाराष्ट्र - ४०० ०७७ **ईमेल आयडी:** ip.parshvashah@outlook.com
१०.	अंतरिम ठराव व्यावसायिकाशी पत्रव्यवहारासाठी वापरला जाणारा पत्ता आणि ई-मेल	**पत्ता:** १०६, १ ला मजला, कनाकिया अॅटियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरियटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई-४०००९३ **ईमेल आयडी:** cirp.wgel@gmail.com
११.	दावे सादर करण्याची अंतिम तारीख	१६ नोव्हेंबर २०२६
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्याप्रमाणे, कलम २१ च्या उप-कलम (६ए) च्या खंड (ब) अंतर्गत धनकोंचे वर्ग, काही असल्यास	लागू नाही
१३.	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून काम करण्यासाठी ओळखल्या गेलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४.	(अ) संबंधित फॉर्म आणि (ब) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	https://ibbi.gov.in/home/downloads

याद्वारे नोटीस दिली जाते की नॅशनल कंपनी लॉ ट्रिब्यूनलने **दिनांक ०२ नोव्हेंबर २०२६ रोजी** वेस्ट गुजरात एक्स्प्रेसवे लिमिटेडची कॉर्पोरेट नादारी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

वेस्ट गुजरात एक्स्प्रेसवे लिमिटेडच्या धनकोंना याद्वारे आवाहन केले जाते की त्यांनी दिनांक १६ नोव्हेंबर २०२६ रोजी किंवा त्यापूर्वी त्यांचे दावे पुराव्यासह प्रवेश क्र. १० समोर नमूद केलेल्या पत्त्यावर अंतरिम ठराव व्यावसायिकाकडे सादर करावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमाद्वारे सादर करावेत. इतर सर्व धनको त्यांचे दावे पुराव्यासह वैयक्तिकरित्या, टपालाने किंवा इलेक्ट्रॉनिक माध्यमाद्वारे सादर करू शकतात.

एंट्री क्र. १२ समोर सूचीबद्ध केल्यानुसार वर्गाशी संबंधित असलेल्या वित्तीय धनकोने, फॉर्म सीए मध्ये [वर्ग निर्दिष्ट करा] वर्गाचे प्राधिकृत प्रतिनिधी म्हणून काम करण्यासाठी एंट्री क्र. १३ समोर सूचीबद्ध केलेल्या तीन नादारी व्यावसायिकांमधून प्राधिकृत प्रतिनिधीची आपली निवड दर्शविणे आवश्यक आहे - **लागू नाही**

दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

सही/-
नाव: पार्श्व मनोज शाह
दिनांक: ०४ नोव्हेंबर २०२६ **नोंदणी क्र.:** IBBI/IPA-001/IP-P-02538/2025-2026/14518
ठिकाण: मुंबई **एएफए वैधता:** ३० जून २०२७ पर्यंत

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सीआयएन नं: L67190MH1993PLC071117

नोंदणीकृत कार्यालय: सुनील पटोदिया टॉवर, प्लॉट क्र १५६-१५८, जे.बी. नगर, अंधेरी (पूर्व), मुंबई - ४०००९९
टेलिफोन क्र: +९१-२२-६७०७ ९९९९ | **वेबसाइट:** www.choiceindia.com **ईमेल आयडी:** info@choiceindia.com

३० सप्टेंबर, २०२६ रोजी संपलेल्या तिमाही आणि सहामाहीसाठी अलेखापरीक्षित एकत्रित आर्थिक निकालांचा गोषवारा

(रु. दशलाखात)

अ. क्र.	तपशील	संपलेली तिमाही			संपलेली सहामाही		संपलेले वर्ष
		अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	लेखापरीक्षित
		३०.०९.२०२६	३०.०६.२०२६	३०.०९.२०२५	३०.०९.२०२६	३०.०९.२०२५	३१.०३.२०२६
१	एकूण उत्पन्न						
	(अ) कामकाजातून मिळणारा महसूल	३,७२८.६७	३,०९७.८६	२,७४४.३३	६,८२६.५३	५,०९०.५६	११,२१३.१२
	(ब) इतर उत्पन्न	६१.५५	९२.३८	९६.६७	१५३.९३	१२९.९९	२३९.८७
२	कालावधीसाठी करापूर्वीचा निव्वळ नफा (अपवादात्मक बाबींपूर्वी)	९३८.१३	७९९.२४	७४४.१४	१,७३७.३७	१,३७३.०१	३,१६३.९२
३	कालावधीसाठी करापूर्वीचा निव्वळ नफा (अपवादात्मक बाबींनंतर)	९३८.१३	७९९.२४	७४४.१४	१,७३७.३७	१,३७३.०१	३,१६३.९

SADBHAV INFRASTRUCTURE PROJECT LIMITED

[CIN : L45202GJ2007PLC049808]

Regd office : "Sadbhav House", Opp. Law Garden Police Chowki, Ellisbridge, Ahmedabad - 380006

Phone: 079 - 26463384, **Fax:** 079 - 26400210, Email: **investor@sadbhavinfra.co.in,** Web: **www.sadbhavinfra.co.in**

Extract of Standalone and Consolidated Unaudited Financial Results for the Quarter and Half Year ended September 30, 2026

(INR in Million except as stated otherwise)

Sr. No.	Particulars Particulars	Standalone Unaudited				Consolidated Unaudited			
		Quarter ending 30-09-2026	Half year ending 30-09-2026	Quarter ending 30-09-2025	Year ending 31-03-2026	Quarter ending 30-09-2026	Half year ending 30-09-2026	Quarter ending 30-09-2025	Year ending 31-03-2026
1	Total Income from operations (net)	-	-	-	-	2,019.90	4,022.52	2,002.62	7,745.58
2	Net Profit / (Loss) for the period (before Tax and Exceptional items)	(98.26)	(202.31)	(104.06)	(968.30)	808.82	1,575.44	766.62	1,469.86
3	Net Profit / (Loss) for the period before Tax (After Exceptional items)	(98.26)	77.69	175.94	185.86	808.82	1,466.89	349.60	624.02
4	Net Profit / (Loss) for the period after Tax (After Exceptional items)	(98.26)	77.69	175.94	185.94	678.77	1,208.32	529.55	451.02
5	Total comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(95.67)	80.28	175.94	188.21	678.91	1,204.90	525.99	439.07
6	Paid up Equity Share Capital (Face value of INR 10 each)	3,522.25	3,522.25	3,522.25	3,522.25	3,522.25	3,522.25	3,522.25	3,522.25
7	Reserve (excluding Revaluation Reserves) as per Balance sheet of previous accounting year	-	-	-	3,035.20	-	-	-	(9,707.13)\
8	Networth	-	-	-	6,557.45		-		(5,746.39)
9	(Listed)Paid up Debt Capital/Outstanding Debt (Not Listed)	-	-	-	-		-		-
10	Debt Equity Ratio	-	-	-			-		-
11	Debenture Redemption Reserve	-	-	-			-		-
12	Debt Service Coverage Ratio	-	-	-			-		-
13	Interest Service Coverage Ratio	-	-	-			-		-
14	Earnings Per Share (of INR 10/- each) (for continuing and discontinued operations) - Basic and Diluted	(0.28)	0.22	0.50	0.53	1.32	2.27	0.95	(0.56)

Notes:

1 The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results is available on the websites of the Stock Exchanges, www.bseindia.com, www.nseindia.com and on the Company website www.sadbhavinfra.co.in.

2 The full format of the quarterly/ annual financial results is available on the websites of the Stock Exchange(s) and the listed entity. The full Financial Results along with the Audit Report can be accessed by scanning the below QR code.

For and on behalf of the Board of Directors of
Sadbhav Infrastructure Project Limited
Shashin Patel
Executive Director
(DIN: 00048328)

Date : November 03, 2026
Place : Ahmedabad

POOJAWESTERN METALIKS LIMITED

CIN: L27320GJ2016PLC094314

Registered Office: PLOT NO. 1, PHASE II, GIDC, DARED JAMNAGAR Jamnagar GJ 361004 IN
Ph: +912882730088/2730099 • **Email:** info@poojametals.com; • **Web:** www.poojametal.com

Extract of Unaudited Consolidated Financial Results for the Quarter and Half Year ended on September 30, 2026

(Rs. In Lakhs except EPS)

Sr. No.	Particulars	Quarter Ended			Half Year Ended		For the Year Ended
		30-09-26	30-06-26	30-09-25	30-09-26	30-09-25	31-03-2026
	Whether results are audited or unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Total Revenue from operations (net)	2,230.29	1,655.07	1,631.57	3,885.36	2,723.00	7,456.55
2.	Profit (loss) Before exceptional & Extraordinary items and Tax	92.62	50.85	118.91	143.47	186.52	236.75
3.	Profit (loss) from ordinary activities before tax	92.62	50.85	118.91	143.47	186.52	236.75
4.	Total Profit After Other Comprehensive Income	65.42	41.94	82.04	107.36	129.45	159.71
5.	**Net Profit (+)/ Loss (-) For the Period**	65.42	41.94	82.04	**107.36**	**129.45**	**159.71**
	Details of equity share capital						
6.	Paid-up equity share capital	1,014.20	1,014.20	1,014.20	1,014.20	1,014.20	1,014.20
7.	Face value of equity share capital (per share)	10.00	10.00	10.00	10.00	10.00	10.00
8.	Basic earnings per share from continuing And Discontinuing operations	0.65	0.41	0.81	1.06	1.28	1.57
	Diluted earnings per share from continuing And Discontinuing operations	0.65	0.41	0.81	1.06	1.28	1.57

Key Numbers of Unaudited Financial Results on Standalone Basis For The Quarter And Half Year Ended on September 30, 2026

Sr. No.	Particulars	Quarter Ended			Half Year Ended		For the Year Ended
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Total Revenue from operations	1,522.33	1258.60	1,375.49	2,780.93	2,466.92	5,394.07
2.	Profit (loss) Before exceptional & Extraordinary items and Tax	33.81	23.56	72.65	57.37	140.26	121.94
3.	Net Profit / Loss For the Period	**26.51**	**18.93**	**53.41**	**45.44**	**100.82**	**88.61**

Note:

1. The unaudited financial results are prepared in accordance with the Indian Accounting Standards 34 "Interim Financial Reporting" as prescribed under Section 133 of the Companies Act, 2013, read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards Amendment Rules 2016.
2. The figures for the corresponding previous period have been regrouped / reclassified wherever necessary, to make them comparable.
3. The Audit Committee has reviewed the above results and the Board of Directors has approved the above results and its release at their respective meetings held on November 03, 2026.
4. The above is an extract of the detailed format of the quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Company's website www.poojametal.com & on the website of Stock Exchange www.bseindia.com.

Place: Jamnagar
Date: November 03, 2026

By Order of Board
For, **POOJAWESTERN METALIKS LIMITED**
SD/-
SUNIL DEVRAM PANCHMATIYA
Chairman & Managing Director (DIN:02080742)

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 4th Floor, Capital One Building, Between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat -380009.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 15 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **20-11-2026** on **"As is where is" & "As is what is" and "Whatever there is" and without any recourse basis"** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said **20-11-2026.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **19-11-2026 till 5.00 PM** at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED**, 4th Floor, Capital One Building, Between HDFC House & HDFC Bank, Near Mithakhali 6 Road, Navrangpura, Ahmedabad, Gujarat -380009.
The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) Legal Heir(s)/ Legal Representative/ Guarantor(s)	Date of Demand Notice	Reserve Price	Outstanding as on
1	9874775 & TCHIN0269000100 087728 & TCHIN0269000100 189725	JAINISH K ACHARYA NITABEN K ACHARYA	Rs. 17,30,521/- 08-09-2025	Rs. 20,20,000/- Earnest Money Deposit (EMD): - Rs. 2,02,000/- Type of possession: - Physical	Rs. 2097153/- 23-10-2026

Description of the Immovable Property: All the piece & parcel of Immovable Property of a Residential Flat No. D-405 on the 4TH Floor, Block No. "D" admeasuring about 51 Sq. Mtrs, Along with 23 sq.mtrs of Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/ scheme known as " GAYATRI EXOTICA" Final Plot No. 8 of Town Planning Scheme No. 81 (land of old Block no.158) situate, lying and being at MOUJE: Laxmipura, Taluka: Vatwa, in the Registration District of Ahmedabad and Sub District of Ahmedabad-11(Aslali). Bounded as follows: - **North :-** Road, **South :-** Block No.221, **East :-** Block No.159, **West :-** Block No.157.

2	TCHHL026900010 0388889 & TCHIN0269000100 391400	JANAK VIRCHANDBHAI GOHEL KALPANA JANAK GOHEL	Rs. 42,86,339/- 01-10-2025	Flat No C/403 - Rs.14,40,000/- Flat No C/403 - Earnest Money Deposit (EMD): - Rs.1,44,000/- And 'Flat No C/404 - Rs. 14,40,000/- 'Flat No C/404 - Earnest Money Deposit (EMD): - Rs.1,44,000 /- Type of possession: - Physical	Rs. 5014038/- 23-10-2026

Description of the Immovable Property : Property 1 :- All the piece & parcel of Immovable property bearing Flat No. 403, on 4th Floor, Block No. "C", admeasuring about Net Buildup Area 71.82 Sq. Yards i.e. 60.05 Sq. Mtrs i.e. Super Built-up Area 119.69 Sq. Yards i.e. 100.08 Sq. Mtrs Of Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "SHREENATH RESIDENCY" constructed on non-agricultural land for residential use bearing Revenue Survey No. 940 Paiki 1, TPS No. 01, FP No. 391, Mouje: Khatraj, Taluka: Mehmdabad, Dist. & Sub District: Kheda. Bounded as follows: - **North :-** Flat No. C/402, **South :-** Block-B, **East :-** Open Plot. **West:-** Flat No. C/404. **Property 2 :** All the piece & parcel of Immovable property bearing Flat No. 404, on 4th Floor, Block No. "C", admeasuring about Net Buildup Area 71.82 Sq. Yards i.e. 60.05 Sq. Mtrs i.e. Super Built-up Area 119.69 Sq. Yards i.e. 100.08 Sq. Mtrs Of Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "SHREENATH RESIDENCY" constructed on non-agricultural land for residential use bearing Revenue Survey No. 940 Paiki 1, TPS No. 01, FP No. 391, Mouje: Khatraj, Taluka: Mehmdabad, Dist. & Sub District: Kheda. Bounded as follows: - **North :-** Flat No. C/405, **South :-** Block-B, **East :-** Flat No. C/403., **West:-** Open Area.

3	TCHHL026900010 0390829 & TCHIN0269000100 395479 & TCHHF026900010 0406151	KAMLESHBHAI AMRUTBHAI DARJI DIMPAL KAMLESHBHAI DARJI	Rs. 15,72,844/- 03-12-2025	Rs. 16,50,000/- Earnest Money Deposit (EMD): - Rs.1,65,000/- Type of possession: - Physical	Rs. 1821404/- 23-10-2026

Description of the Immovable Property : All The Piece & Parcel Of Immovable Residential Property Bearing Flat No. 502 On 5th Floor, Admeasuring 40.21 Sq. Mtrs. Along with Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/ Scheme known as "SRUSHTI APARTMENT", Sitauted At Sheet No. 17, Chalata No. 214, City Survey No. 1775, Panchayat Milkat No. 2110 To 2114, City Survey No. 1775/05/502/20, Mouje: Pethapur, Taluka Gandhinagar, District : Gandhinagar. Bounded As Follows: - **North :-** Flat No. 501/Lift/Stair., **South :-** Safi Apartment Flat., **East :-** Open Sky. **West :-** Flat No. 503.

4	10149336 & TCHIN0269000100 217992	SURESHKUMAR AMARARAM MEENA DEVI	Rs. 14,82,971/- 12-08-2025	Rs.9,90,000/- Earnest Money Deposit (EMD): - Rs. 99,000/- Type of possession: - Physical	Rs. 1883335/- 23-10-2026

Description of the Immovable Property: All the piece & parcel of Immovable property bearing Unit/Flat No. B-2/403, Fourth Floor in Block B2 admeasuring Build up Area 71 Sq. mtrs and 40 Sq. mtrs Of Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "ADITYA GREENS" constructed on non-agricultural land for residential use bearing Revenue Survey No. 266 (Old Survey no. 821) situate, lying and being at MOUJE: Rajoda, Taluka: Bavla, in the Registration District of Ahmedabad and Sub District of Bavla. Bounded as follows: - **North :-** Lift and Passage, **South :-** Unit No.B-1/403, **East :-** Open to Sky., **West:-** Unit No.B-2/402.

5	TCHHL062800010 0174156 & TCHIN0628000100 175297	BHIKHABHAI MAGANBHAI VAGHARI DADAMBEN BHIKHABHAI VAGHARI	Rs. 14,38,237/- 08-09-2025	Rs. 12,90,000/- Earnest Money Deposit (EMD): - Rs. 1,29,000/- Type of possession: - Physical	Rs.1737516/- 23-10-2026

Description of the Immovable Property : All the piece & parcel of Immovable property bearing Plot No. 23 of which construction area admeasuring 52.28 Sq. Mtrs (As per site Admeasuring 52.40 Sq. Mtrs), Along with Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "AMARNARAYAN SOCIETY" constructed on non-agricultural land for residential use bearing Old Survey No. 429, City Survey No.4905, Sheet No. 11, Property Card No. 4905, Type C, Panchayat Serial No. 991 & Property No. 996 situated at Mouje/Village Kansa, Ta. Visnagar & Dist. Mehsana. Bounded as follows: - **East by :** Adj. Limit of Plot No. 24, **West by :** Internal Road, **North by :** Internal Road, **South by :** Adj. Limit of Plot No. 23.

6	TCHHL069300010 0230639 & TCHIN0693000100 242890	VEERENDRA KUMAR SINGH KALAVATI UMASHANKAR	Rs. 7,43,975/- 04-11-2025	Rs.7,00,000/- Earnest Money Deposit (EMD): - Rs. 70,000/- Type of possession: - Physical	Rs. 954104/- 23-10-2026

Description of the Immovable Property : All the piece & parcel of Immovable property bearing Plot No. 60 paiki, having a land area admeasuring 45-30 Sq. Mt., Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/area known as " SHIV PARK-2 " constructed on non-agricultural land for residential use bearing Revenue Survey No. 163 paiki 1 of Village Pipli in Sub-Dist. & Regi. Dist. Morbi. Bounded as follows: - **North :-** Space of Plot No. 60 paiki, **South :-** Space of Plot No. 60 paiki, **East :-** Road, **West:-** Space of Plot No. 49.

7	TCHHL025900010 0190342 & TCHIN0259000100 193563	HARDIK MAHENDRABHAI DESAI SNEHAL HARDIK DESAI	Rs. 10,10,454/- 07-08-2025	Rs.8,50,000/- Earnest Money Deposit (EMD): - Rs.85,000/- Type of possession: - Physical	Rs. 1256900/- 23-10-2026

Description of the Immovable Property : All the piece & parcel of Immovable property of a Residential Flat No. 401 on 4th Floor, having a Built-up area 30-48 Sq Mtrs in WING-A, Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "SHREEJI RESIDENCY" constructed on non-agricultural land for residential use admeasuring area 1427-75 Sq. Mtrs of Plot No. 1 & 2 bearing Revenue Surv No. 579 Paiki, TPS No. 19 (Draft), City Survey Ward No. 18, City Survey No. 2274/1 in Sub-Dist. & Reg. Dist. Rajkot of Gujarat. Bounded as follows: - **North :-** Main Door, Passage, Staircase, Lift, Flat No. 404, **South :-** Margin Open Space then Wing B of Shreeji Residency, **East :-** O.T.S. & Flat No. 408, **West:-** Flat No. 402.

8	TCHHL025900010 0238697 & TCHIN0259000100 243095	HARDIKBHAI PANKAJBHAI JIVRAJANI PANKAJBHAI JIVRAJANI POOJABEN JIVRAJANI	Rs. 15,68,308/- 04-02-2026	Rs. 14,00,000/- Earnest Money Deposit (EMD): - Rs. 1,40,000/- Type of possession: - Physical	Rs. 1767187/- 23-10-2026

Description of the Immovable Property : All the piece & parcel of Immovable property bearing Flat No. 604 having a built-up area of 61.49 Sq. mt (661.88 Sq. ft) located on the 6th floor of Buiding/Premises known as "SHREEJI HEIGHTS" constructed on non-agricultural land meant for residential purpose bearing Plot no. 10 admeasuring 359.97 Sq. mt of total land admeasuring 27316.00 Sq. mt of Revenue Survey no. 156/1 paiki 1, Village: Ravapara, Taluka: Morbi, Registration Sub District and District: Morbi, Gujarat. Bounded as follows: **East :** By OTS and Flat no. 601, **West :** By 7.50 Mt Road, **North :** By Main door of the said flat 604, Common Passage, **South :** By Agricultural land of S.No. 155/3.

9	10413959 & 10680663	JITENDRABHAI PRAGJIBHAI BHARAKHADA ALKABEN JITENDRABHAI BHARAKHADA	Rs. 8,52,907/- 06-01-2026	Rs. 6,50,000/- Earnest Money Deposit (EMD): - Rs.65,000/- Type of possession: - Physical	Rs. 1003097/- 23-10-2026

Description of the Immovable Property : All the rights piece and parcel of the immovable property bearing Block no. 10 admeasuring 62.68 Sq. mtrs of Sub plot no. 109 to 116/10 of among total plots no. 109 to 116 located on non-agricultural land meant for residential purpose with a permission for building construction known as "KALRAV PARK – 2" admeasuring 24,484 Sq. mtrs bearing revenue Survey no. 208 of Village Mouje: Nagalpur, Taluka: Rajkot, Dsitrict: Rajkot, Gujarat. Bounded as follows: **East:** By 9 mtr Road, **West:** By Govt. Waste Land, **North:** By Plot no. 117. The wall on that side is sloping, **South:** By Block no. 9 on Sub-Plot no. 109 to 116/9. There is a wall this side.

10	10637957	MR. MAHESHPARI CHHAGANPARI GOSAI MRS. MINABEN MAHESHPARI GOSAI	Rs. 9,65,956/- 05-07-2023	Rs. 2,00,000/- Earnest Money Deposit (EMD): - Rs. 20,000/- Type of possession: - Physical	Rs. 1766359/- 23-10-2026

Description of the Immovable Property : All that rights, Piece and Parcel of immovable Property bearing Flat no. 402 on Forth Floor having built up area approx. 30.62 Sq. Mtrs. is a builder flat along with undivided and proportionate share in the underneath land of the premises/multiplex building known as 'Vasundhara Avenue' situated on plot no. 42 to 52 meant for residential purpose admeasuring approx. 1119.07 Sq. Mtrs. The Plot nos. 42 to 52 (11 plots) were merged as a single unit among many plots on land known as 'Balaji Green City' situated on non agricultural land having permission to build buildings for residential purpose bearing Revenue Survey no. 140 Paiki 2 of mouje: Vavdi, Taluka: Rajkot City, Registration District and Sub District: Rajkot, Gujarat **Bounded :- East :-** By Common Passage and Flat no. 401, **West :-** By Flat no. 405, **North :-** By Flat no. 403, **South :-** By Open to Sky Space and Margin Space

11	TCHHL025900010 0240849 & TCHIN0259000100 241835 & TCHHF025900010 0245660	NIKHIL KISHORBHAI SONDAGRA PARULBEN NIKHILBHAI SONDAGAR	Rs. 12,55,838/- 08-09-2025	Rs. 11,90,000/- Earnest Money Deposit (EMD): - Rs. 1,19,000/- Type of possession: - Physical	Rs. 1536067/- 23-10-2026

Description of the Immovable Property: All the piece & parcel of Immovable Property Bearing Flat No. 501 on 5TH Floor admeasuring Carpet Area 17-70 Sq. Mtrs and 21-24 Sq. Mtrs of Built-up area, Along with Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as " CITY ICON" constructed on non-agricultural land for Residential use bearing R.S No. 115-1 Paiki, Constructed Over Land Measured 178-00 Sq. Mt. of North Side of Plot No. 49 Paiki, situated at Village: Mavdi , Registration District Rajkot and Sub District Rajkot. Bounded as follows: - **North :-** Others Property, **South :-** Flat No. 502., **East :-** Open Space & then Road, **West:-** Passage, Staircase & then Lift.

12	TCHHL025900010 0005210	PANKAJ D RAFALIYA MANISHABEN PANKAJBHAI RAFALIYA	Rs. 13,01,964/- 09-12-2025	Rs. 15,00,000/- Earnest Money Deposit (EMD): - Rs.1,50,000/- Type of possession: - Physical	Rs. 1519999/- 23-10-2026

Description of the Immovable Property: All the rights piece & parcel of Immovable Property bearing Flat No. 302 on 3rd Floor having a capet area of 31.25 Sq. mtrs and Built up area of 35.46 Sq. mtrs located in the lowrise building/scheme known as "KRISHNA ELEGANCE" admeasuring 196.40 Sq. mtrs bearing Paiki Plot no.s 111, 112 and 113 located on non-agricultural land meant for residential purpose known as "Shri Punit Park" bearing Revenue Survey no. 23 situated in village: Mavdi now included under Rajkot Municipal Corporation, Taluka: Rajkot, Gujarat. Bounded as follows: - **North :-** By 9 Mtr Road after Margin space, **South :-** By Flat No. 301, **East :-** By Lift, Lobi & Flat No. 303, **West:-** By 7-50 Mtr Road after Margin space.

13	TCHHL025900010 0183638 & TCHIN0259000100 186087	PIYUSHKUMAR LAKHAMANBHAI DODIYA, LAKHAMANBHAI RANABHAI DODIYA, NATHIBEN LAKHAMANABHAI DODIYA	Rs. 19,72,496/- 08-09-2025	Rs. 17,00,000/- Earnest Money Deposit (EMD): - Rs. 1,70,000/- Type of possession: - Physical	Rs. 2360984/- 23-10-2026

Description of the Immovable Property: All the piece & parcel of Immovable property bearing Flat No. 105, First Floor, Built-up area admeasuring 53.65 Sq. Mts. Along with Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "ROYAL HEIGHTS" constructed on non-agricultural land for residential use bearing Revenue Survey No. 29 paiki 1, 5; Plot No. 2 admeasuring 1697.01 Sq. Mts., Village Shapar of Sub-Dist. Kotada Sangani of Dist. Rajkot. Bounded as follows: - **North :-** Margin Open Space then Road, **South :-** Flat No. 106, **East :-** Margin Open Space then National Highway, **West:-** Main Door, Passage and Flat No. 104.

14	TCHHL026900010 0342051 & TCHHF026900010 0426719 & TCHIN0269000100 343159	DHARMENDRA SHARMA SANDHYA SHARMA	Rs. 29,88,332/- 01-10-2025	Rs. 25,40,000/- Earnest Money Deposit (EMD): - Rs. 2,54,000/- Type of possession: - Physical	Rs. 3497652/- 28-10-2026

Description of the Immovable Property : All the rights, piece and parcel of the immovable property bearing Flat No. C-102. on First Floor, in Block No.C, Super built up area admeasuring about 109.60 Sq.Mtrs.. along with admeasuring about 34 Sq.Mtrs. undivided share in the land at and in the scheme known as "VIBRANT HOMES", situated on the land bearing Block No.99/1 Paiki and 99/2 Paiki of T.P. Scheme No.75 of Final Plot No.38 Paiki Sub Plot No.2. in the sim of Mouje Village: Muthiya. Taluka: Asarva. in District of Ahmedabad and Registration Sub District of Ahmedabad-6 (Naroda) Bounded as follows: **East :** Block B, **West :** Flat No. C/103, **North :** Passage then Flat No. C/101, **South:** Block A & Common Plot.

Note :- The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation, Dispute if any.
At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.
The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:
NOTE: The E-auction of the properties will take place through portal https://auctionbazaar.com on 20-11-2026 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.
Terms and Condition:
1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **2.** The Immovable Property shall not be sold below the Reserve Price. **3.** Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only). **4.** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **5.** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6.** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. **7.** Inspection of the Immovable Property can be done on 12-11-2026 between 11 AM to 5.00 PM. with prior appointment. **8.** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. **9.** In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **10.** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. **11.** Details of any encumbrances, Litigations known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. before submitting the bid. **12.** For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, ARCA EMART PRIVATE LIMITED, 6-3-1090/1/1, II Floor, Part B, Uma Hyderabad House, Rajbhavan Road, Somajiguda, Hyderabad – 500082 Email Id : contact@auctionbazaar.com / support@auctionbazaar.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669. **13.** TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. **14.** Please refer to the below link provided in secured creditor's website www. https://surl.li/jutuzd for the above details. **15.** Kindly also visit the link: https://www.tatacapital.com/property-disposal.html
Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place:- Ahmedabad
Date :- 04-11-2026

Sd/- Authorized Officer
Tata Capital Housing Finance Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WEST GUJARAT EXPRESSWAY LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**West Gujarat Expressway Limited**
2.	Date of incorporation of corporate debtor	14 March 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U60200MH2005PLC151958
5.	Address of the registered office and principal office (if any) of corporate debtor	The IL&FS Financial Centre Plot No. C-22, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Maharashtra, India, 400 051.
6.	Insolvency commencement date in respect of corporate debtor	02 November 2026
7.	Estimated date of closure of insolvency resolution process	01 May 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Parshva Manoj Shah **Registration No.:** IBBI/IPA-001/IP-P-02538/2025-2026/14518
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** A-1043, Clover Regency, Ramji Ashar Lane, Ghatkopar East, Mumbai, Maharashtra – 400 077 **Email Id:** ip.parshvashah@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 **Email Id:** cirp.wgel@gmail.com
11.	Last date for submission of claims	16 November 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **West Gujarat Expressway Limited** on **02 November 2026.**
The creditors of **West Gujarat Expressway Limited**, are hereby called upon to submit their claims with proof on or before **16 November 2026** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.- **Not Applicable**
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name: Parshva Manoj Shah
Reg No.: IBBI/IPA-001/IP-P-02538/2025-2026/14518
AFA Validity: Up to 30 June 2027

Date: 04 November 2026
Place: Mumbai

E-AUCTION - SALE NOTICE

UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH REGULATION 27 OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (BANKRUPTCY PROCESS FOR PERSONAL GUARANTORS TO CORPORATE DEBTORS) REGULATIONS, 2019

In the Bankruptcy Process of Mr. Vivek Suresh Agrawal
(Personal Guarantor of Vivek Steelco Private Limited - Corporate Debtor)
Address: Vivek Villa, 21, Sarathi Part- 3, Drive- in Road, Nr. Sal Hospital, Thaltej, Memnagar, Ahmedabad, Gujarat-380052

Office of the Bankruptcy Trustee:
CA & IP BHAVAN TRIVEDI
Address: 55, 6th Floor, Shri Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad, Gujarat-380009
Mail Address: bt.vivekagrawal@gmail.com

The following property of Mr. Vivek Suresh Agrawal forming part of the Bankruptcy Estate are offered for sale by the Bankruptcy Trustee:

Sr. No.	Description of Assets	Reserve Price (₹)	EMD 10% (₹)	Bid Increase Amount (₹)
1.	Industrial Open Plot of Land located at Plot No. : 716/A, GIDC Phase-II, Jamnagar-361004.	2,45,52,000	24,55,200	2,50,000

1. The sale is on an "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS". (The properties are under possession of the bankrupt and the Bankruptcy Trustee is taking necessary steps for taking possession. The sale shall be subject to applicable legal process.)
2. The sale will be done by the undersigned through an e-auction platform **BAANKNET** (with unlimited extension of 5 minutes each).
3. The reserve price has been fixed in accordance with the decision of the creditors and the applicable provisions of the Insolvency and Bankruptcy Code

PRUDENT ARC LIMITED

રજીસ્ટર્ડ અને કોર્પોરેટ ઓફીસ : ૬૧૧, ડી મોલ, પ્લોટ નં. એ–૧, નેતાજી સુભાષ પ્લેસ, પિતમપુરા, નવી દિલ્હી–૧૧૦૦૩૪

ટેલી : +૯૧–૧૧–૪૫૩૨૦૦૦૦ ઈમેઇલ આઇડી: info@prudentarc.com CIN:74900DL2011PLC225445

(પરિશિષ્ટ–૪) નિયમ ૮(૧) કબજા નોટીસ (સ્થાવર મિલકત માટે)

જણાવાનું કે, **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ ૧૨૩/૨૫ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ, સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ તરીકે દર્શાવેલ છે) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નોટીસ જારી કરી, નીચેના દેવાદાર(રો)/સહ–દેવાદાર(રો)/જામીનદાર(રો) ને નોટીસમાં જણાવેલ બાકી રકમ જણાવેલ ગાળા દરમિયાન ચોકુવા જણાવ્યું હતું. અને જણાવાનું કે એક્ટની કલમ ૫ હેઠળ એસાઈનરે **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ ૧૨૩/૨૫)** ની તરફેણમાં નાણાંકિય સવલતો તેમજ નીચે જણાવેલ સિક્યોરીટી હીત સોંપ્યા હતાં. આ એસાઈનમેન્ટને જોતા, પ્રુડેન્ટ એઆરસી લીમીટેડે સિક્યોરીટી લેણદારના પેંગડામાં પગ મુક્યો છે અને સિક્યોરીટી હિતનો ઉપયોગ કરવા અને બાકી રકમની વસુલાત કરવા હકદાર બને છે.

અને જણાવાનું કે દેવાદાર(રો)/જામીનદારો જણાવેલ ગાળા દરમિયાન બાકી રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર(રો)/જામીનદાર(રો) અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ–૧૨૩/૨૫ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮ સાથે વંચાતી એક્ટની કલમ ૧૩(૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ સિક્યોરીટી લેણદાર(તો) નો કબજો લઈ લીધો છે.

ખાસ કરીને દેવાદાર(રો)/જામીનદાર(રો) અને જાહેર જનતાને આથી સિક્યોરીટ મિલકતો સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકતો સાથેનો કોઇપણ સોદો **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ–૧૨૩/૨૫ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)** ની બાકી રકમ તેમજ લાગુ વ્યાજ, કોસ્ટ, ચાર્જિસ અને ખર્ચના ચાર્જને આદિન રહેશે.

સિક્યોરીટ મિલકતો પરત મેળવવા માટે પ્રાપ્ત સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદાર(રો)/જામીનદાર(રો) નું ધ્યાન દોરવામા આવે છે.

ક્રમ નં.	દેવાદાર (રો)/ સહ–દેવાદાર/ ગીરવેદાર/ જામીનદાર અને લોન નં.	માંગણા નોટીસ અને બાકી રકમ	સિક્યોર્ડ એસેટની વિગત (સ્થાવર એસેટ્સ)	કબજાની તારીખ
૧	(૧) ચાવડા સેન્ટીંગ (દેવાદાર), (૨) સંજય પુંજા ચાવડા (સહ–દેવાદાર), (૩) દયાબેન સંજયભાઇ ચાવડા (સહ–દેવાદાર), (૪) પુંજાભાઇ સોમાભાઇ ચાવડા (સહ–દેવાદાર) (લોન એકાઉન્ટ : HCFJNGSEC00001017363)	૨૪/૦૪/૨૦૨૬ અને રૂા. ૪,૬૦,૦૪૦/– ૨૪/૦૨/૨૦૨૬ મુજબ	ગામતળ મિલકત રેસિડેન્શીયલ હાઉસની જમીન એરિયા ૮૯–૯૯૯૮ ચો.મી. આશરે ૯૬૮–૭૫ ચો. ફુટ મિલકત નં. ૨૯૭ બાંધકામ ગામતળ જમીન, મોજે–ગામ–જામકા, તાલુકો–જુનાગઢ, જિલ્લો–જુનાગઢ, રાજ્ય–ગુજરાત ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા : મિલકતની ચતુ:સીમા :** ઉત્તર : પડખેનો રોડ, દક્ષિણ : રમેશભાઇ રામાભાઈની પડખેની મિલકત, પુર્વ : પડખેનું માર્કેટ, પશ્ચિમ : રમેશ મુળાની પડખેની મિલકત	૦૨.૧૧.૨૦૨૬
૨	(૧) આઇ ખોડલ મોબાઇલ (દેવાદાર), (૨) સચિનભાઇ ગોવિંદભાઇ વોરા (સહ–દેવાદાર), (૩) ગોવિંદભાઇ ગોરધનભાઇ વોરા (સહ–દેવાદાર), (૪) વોરા હંસાબેન ગોવિંદભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : HCFJNGSEC00001036924)	૨૪/૦૪/૨૦૨૬ અને રૂા. ૧૧,૪૨,૬૫૧/– ૨૪/૦૨/૨૦૨૬ મુજબ	જમીન એરિયા ૮૧૦–૦૦ ચો. ફુટ, મિલકત નં. ૩૫૬, બાંધકામ, ગામતળ જમીન, મોજે–ગામ–દાદર (ગીર), તાલુકો–વિસાવદર, પેટા જિલ્લો/જિલ્લો–જુનાગઢ, રાજ્ય–ગુજરાત ખાતેની સ્થાવર ગામતળ રેસિડેન્શીયલ હાઉસની મિલકતના તમામ ભાગ અને હિસ્સા. **મિલકતની ચતુ:સીમા :** ઉત્તર : લાગુ અન્ય ખુલો પ્લોટ, દક્ષિણ : લાગુ રોડ, પુર્વ : લાગુ ખુલી પડતર જમીન, પશ્ચિમ : લાગુ વજુભાઇ વોરાની મિલકત	૦૨.૧૧.૨૦૨૬
૩	(૧) દાફડા એન્ટરપ્રાઈઝ (દેવાદાર), (૨) દિલિપભાઇ રૂડાભાઇ દાફડા (સહ–દેવાદાર), (૩) દાફડા લાભુબેન દિલિપભાઇ (સહ–દેવાદાર), (૪) સંજય દિલિપભાઇ દાફડા (સહ–દેવાદાર), (૫) વાસુરભાઇ દિલિપભાઇ દાફડા (સહ–દેવાદાર), (૬) દાફડા દિવ્યાબેન દિલિપભાઇ (લોન એકાઉન્ટ : HCFJNGSEC00001045624)	૦૯/૦૪/૨૦૨૬ અને રૂા. ૧૦,૫૦,૩૨૦/– ૨૪/૦૨/૨૦૨૬ મુજબ	રેસિડેન્શીયલ હાઉસની જમીન એરિયા ૧૬૧૧–૩૧ ચો. ફુટ (૧૪૮–૭૫ ચો.મી.), મિલકત નં. ૧૮૫, બાંધકામ ગામતળ જમીન, મોજે–ગામ–મોટી ખોડિયાર, તાલુકો–મેંદરડા, પેટા જિલ્લો/જિલ્લો–જુનાગઢ, રાજ્ય–ગુજરાત ખાતેની સ્થાવર ગામતળ મિલકતના તમામ ભાગ અને હિસ્સા. **મિલકતની ચતુ:સીમા :** ઉત્તર : લાગુ ગોવિંદનું ઘર, દક્ષિણ : લાગુ વાલા દાનાનું ઘર, પુર્વ : લાગુ રોડ, પશ્ચિમ : લાગુ રોડ	૦૨.૧૧.૨૦૨૬
૪	(૧) રાજ ચામુંડા જનરલ પ્રોવિજન સ્ટોર (દેવાદાર), (૨) જગદિશ દેવશીભાઇ માલકિયા (સહ–દેવાદાર), (૩) માલકિયા રંજનબેન (સહ–દેવાદાર), (૪) માલકિયા કિશનભાઇ જગદિશભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : HCFMRBSEC00001036106)	૨૪/૦૪/૨૦૨૬ અને રૂા. ૮,૨૨,૮૯૨/– ૨૪/૦૨/૨૦૨૬ મુજબ	સરધારકા ગ્રામ પંચાયત મિલકત/હાઉસ નં. ૩૮૬, ક્ષેત્રફળ આશરે ૨૦૦.૦૦ ચો.મી., મોજે સરધારકા, તાલુકો વાંકાનેર, જિલ્લો મોરબી, ગુજરાત ડિવિઝન ખાતેની જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર: રોડ, દક્ષિણ: રોડ, પુર્વ: રોડ, પશ્ચિમ– માલકિયા અંબારામ દેવશીનું ઘર	૦૨.૧૧.૨૦૨૬
૫	(૧) સુરેશ પાન સેન્ટર (દેવાદાર) (૨) ભિખાભાઇ ધરજિયા (સહ–દેવાદાર) (૩) ધરજિયા તખુબેન ભિખાભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : HCFMRBSEC00001043390)	૨૪/૦૪/૨૦૨૬ અને રૂા. ૮,૮૩,૬૪૮/– ૨૪/૦૨/૨૦૨૬ મુજબ	ગાંગીયાવદર ગ્રામ પંચાયત ગામલ મિલકત/હાઉસ નં. ૪૬, ક્ષેત્રફળ આશરે ૨૫૦.૮૪ ચો.મી., મોજે ગાંગીયાવદર, તાલુકો વાંકાનેર, જિલ્લો મોરબી, ગુજરાત ડિવિઝન ખાતેની જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર: હેમુ તલસીની મિલકત, દક્ષિણ: રોડ, પુર્વ: રોડ, પશ્ચિમ: રોડ	૦૨.૧૧.૨૦૨૬
૬	(૧) સંતકૃપા હેન્ડીકાફ્ટ (દેવાદાર) (૨) રોજસરા રમેશભાઇ (સહ–દેવાદાર) (૩) રોજસરા દયાબેન રમેશભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : HCFRJKSEC00001019679)	૧૪/૦૫/૨૦૨૬ અને રૂા. ૯,૪૪,૦૬૪/– ૨૯/૦૪/૨૦૨૬ મુજબ	ગામતલ મિલકત (હાઉસ) નં. ૪૮૬, હાઉસ જમીન ક્ષેત્રફળ એરિયા ૮૩–૬૪ ચો.મી., ગામ નાની લાખાવાડ, તાલુકો જસદણ, જિલ્લો રાજકોટ, ગુજરાત ડિવિઝન ખાતેની રેસીડેન્શીયલ મિલકત. **ચતુ:સીમા :** ઉત્તર: કડવાભાઇ માલાભાઇ રોજાસરાનું ટેનામેન્ટ, દક્ષિણ: સરકારી પડતર જમીન, પુર્વ: ડુંગરભાઇ માલાભાઇ રોજાસરાનું ટેનામેન્ટ, પશ્ચિમ: શેરી અને સરકારી પડતર જમીન	૦૨.૧૧.૨૦૨૬
૭	(૧) કનૈયા ટી સ્ટોલ (દેવાદાર) (૨) પાંચાભાઇ ફુંગલિયા (સહ–દેવાદાર) (૩) ફુંગલિયા રમુબેન પાંચાભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : UGMRBMS0000014441)	૦૯/૦૪/૨૦૨૬ અને રૂા. ૭,૦૫,૫૪૦/– ૨૪/૦૨/૨૦૨૬ મુજબ	રાતી દેવળી ગ્રામ પંચાયત ગામતલ મિલકત નં.૭૯૯, હાઉસ નં.૭૮૭, ક્ષેત્રફળ આશરે ૯૦.૪૮ ચો.મી., મોજે રાતી દેવળી, તાલુકો વાંકાનેર, જિલ્લો મોરબી, ગુજરાત ડિવિઝન ખાતેની જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર: રોડ, દક્ષિણ: અન્યની મિલકત, પુર્વ: અન્ય મિલકત, પશ્ચિમ: એન્ટ્રી અને રોડ	૦૨.૧૧.૨૦૨૬
૮	(૧) કુવારિયા એન્ટરપ્રાઇઝ (દેવાદાર) (૨) અશોકકુમાર વલ્લભભાઇ કુવારિયા (સહ–દેવાદાર) (૩) ધર્મેશ વલ્લભભાઇ કુવારિયા (સહ–દેવાદાર) (૪) કુવરબેન વલ્લભભાઇ કુવારિયા (સહ–દેવાદાર) (લોન એકાઉન્ટ : UGRJKMS0000016694)	૧૧/૦૩/૨૦૨૬ અને રૂા. ૭,૨૫,૦૫૩/–/– ૦૬/૦૨/૨૦૨૬ મુજબ	આટકોટ ગ્રામ પંચાયત ગામતળ મિલકત / હાઉસ નં. ૧૦૦૬, ક્ષેત્રફળ આશરે ૬૮.૦૦ ચો.મી., મુકામ–આટકોટ તાલુકો–જસદણ, જિલ્લો–રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર : રોડ, દક્ષિણ : બચુભાઇ રણછોડભાઇનું ઘર, પુર્વ : શાંતુભાઇ રણછોડભાઇનું ઘર, પશ્ચિમ : સુખાભાઇ રણછોડભાઇનું ઘર	૦૨.૧૧.૨૦૨૬
૯	(૧) ચૌહાણ એન્ટરપ્રાઇઝ (દેવાદાર) (૨) ભિખાભાઇ સોમાભાઇ ચૌહાણ (સહ–દેવાદાર) (૩) ચૌહાણ દયાબેન સોમાભાઇ (સહ–દેવાદાર) (લોન એકાઉન્ટ : UGRJKMS0000020031)	૧૧/૦૩/૨૦૨૬ અને રૂા. ૭,૫૯,૬૨૮/–/– ૦૬/૦૨/૨૦૨૬ મુજબ	વિરનગર ગ્રામ પંચાયત ગામતલ મિલકત/હાઉસ નં. ૫૦૦ ક્ષેત્રફળ આશરે ૧૦૯.૬૨ ચો.મી. મોજે વિરનગર, તાલુકો જસદણ, જિલ્લો રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર: નાટાભાઇ પુનાભાઇ સોનીનો ખુલો પ્લોટ, દક્ષિણ: રોડ, પુર્વ: માવજીભાઇ ડાકડાનું ઘર, પશ્ચિમ: ગોસીન્દભઆઇ જેઠાભાઇ મકવાણાનું ઘર.	૦૨.૧૧.૨૦૨૬

સ્થળ : ગુજરાત **સહી/– અધિકૃત અધિકારી**
તારીખ : ૦૨.૧૧.૨૦૨૬ **પ્રુડન્ટ એઆરસી લીમીટેડ, (પ્રુડન્ટ ટ્રસ્ટ–૧૨૩/૨૫)**

કબજા નોટીસ (સ્થાવર મિલકત માટે) નિયમ ૮ (૧)

આથી, આઇઆઇએફએલ હોમ ફાયનાન્સ લીમીટેડ (અગાઉ ઇન્ડિયા ઇન્ફોલિન હાઉસિંગ ફાયનાન્સ લીમીટેડ તરીકે જાણીતી) (આઇઆઇએફએલ–એચએફએલ) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ મળતી સત્તાનો ઉપયોગ કરીને કંપનીના અધિકૃત અધિકારી દ્વારા અહી નીચે જણાવેલ દેવાદારો/સહ–દેવાદારોને માંગણા નોટીસ જારી કરી નોટીસમાં જણાવેલ રકમ જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી, ખાસ કરીને દેવાદાર/જામીનદાર(રો)/ગીરવેદાર(રો) રકમની ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને નીચે જણાવેલ મિલકતનો કબજો લઇ લીધો છે. ખાસ કરીને દેવાદાર અને જાહેર જનતાને મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઇપણ સોદો આઇઆઇએફએલ એચએફએલની અહી નીચે જણાવેલ રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે. એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે, જો દેવાદારો આઇઆઇએફએલ એચએફએલની બાકી રકમ તેમજ લાગુ તમામ કોસ્ટ, ચાર્જ અને ખર્ચની રકમ, વેચાણ અને ટ્રાન્સફરની તારીખ પહેલા કોઇપણ સમયે પતાવટ કરે છે, તો સિક્યોર્ડ એસેટ્સનું આઇઆઇએફએલ એચએફએલ દ્વારા વેચાણ અથવા તબદીલી કરવામાં આવશે નહી અને આઇઆઇએફએલ એચએફએલ દ્વારા સિક્યોર્ડ એસેટ્સના વેચાણ અને ટ્રાન્સફર માટે કોઇ પગલા લેવામાં આવશે નહી.

દેવાદાર(રો) / સહ–દેવાદાર(રો)નું નામ	સિક્યોર્ડ એસેટ્સની વિગત (સ્થાવર મિલકત)	કુલ બાકી રકમ (રૂા.) માં	માંગણા નોટીસની તારીખ	કબજાની તારીખ
શ્રી તાલુસિંહ મોવતસિંહ ચૌહાણ શ્રીમતી લક્ષ્મીબેન **(પ્રોપરેટ્સ નં. આઈએલ૧૦૩૧૨૪૦૮)**	મિલકત નં. ૬, જ્વનગઢ, ગામ : નવલપુર, તાલુકો : હિંમતનગર, જીલ્લો : સાબરકાંઠા, જીજે ૩૮૩૦૦૧ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકતનો પ્રકાર : એરિયા ક્ષેત્રફળ, મિલકત એરિયા : ૧૦૪૪	રૂા. ૪૯૫૧૨૬/– (રૂપિયા ચાર લાખ પંચાણું હજાર એકસો ઓગણત્રીસ પુરા)	૧૩–૦૭–૨૦૨૬	૦૨–૧૧–૨૦૨૬
શ્રી બાબુભાઇ ગટાદરા, શ્રી સંદિપભાઇ બાબુભાઇ ગટાદરા, શ્રીમતી શારદાબેન બાબુભાઇ ગટાદરા **(પ્રોપરેટ્સ નં. આઈએલ૧૦૩૧૨૪૦૮)**	પ્લોટ નં.૩૦૬, વ્રજ નંદિની રેસીડેન્સી–૨, નાનસદ, સુરત–૩૯૪૧૮૦, ગુજરાત, ભારત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકતનો પ્રકાર : જમીન એરિયા, કાર્પેટ એરિયા, બિલ્ટ અપ એરિયા, મિલકતનો એરિયા : ૬૧૯.૦૦, ૫૭૬.૬૪, ૨૨૦.૦૮	રૂા. ૧૬૭૬૧૧૩.૯૧/– (રૂપિયા સોળ લાખ છોતેર હજાર એકસો તેર અને એકાવું પૈસા પુરા)	૦૯–૧૦–૨૦૨૫	૦૨–૧૧–૨૦૨૬
શ્રી શ્રવણકુમાર શ્રીમતી રાજુ સિંઘ વિષ્ણુ મેડીકલ અને જનરલ સ્ટોર **(પ્રોપરેટ્સ નં. આઈએલ૧૦૧૧૬૪૫૬)**	ફ્લેટ નં.૪૧૬, બોથો માળ, એ–૧ વિંગ, એ, સુદામડબ્લ્યુએસ ૬, (પાલી સચિન કાંસદ) સચિન, સુરત, ૩૯૪૨૩૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકતનો પ્રકાર : સીલેબલ એરિયા, કાર્પેટ એરિયા મિલકત એરિયા : ૩૯૦.૦૦, ૩૫૫.૦૦	રૂા. ૩૧૩૨૩૮/– (રૂપિયા ત્રણ લાખ તેર હજાર બસ્સો આડત્રીસ પુરા)	૧૦–૦૨–૨૦૨૬	૦૨–૧૧–૨૦૨૬

વધુ વિગતો માટે શાખા ઓફીસના અધિકૃત અધિકારીનો સંપર્ક કરવા વિનંતી છે : **ઇન્ડિયા ઇન્ફોલાઇન ફાયનાન્સ લીમીટેડ, શોપ નં. ૨ અને ૩, કુમાર હાઉસ, દુર્ગા મીલ કંપાઉન્ડ, કુમાર ઇલેક્ટ્રીક શોરૂમ પાસે, હિંમતનગર–૩૮૩૦૦૧ / ઓફીસ નં. ૩૦૧, ૩જો માળ, ૨૧મી સેન્ચ્યુરી બિઝનેસ સેન્ટર, ઉદ્યના દરવાજા પાસે, રીંગ રોડ, સુરત–૩૯૫૦૦૨ અથવા કોર્પોરેટ ઓફીસ:** પ્લોટ નં. ૯૮, ફેઝ–૪, ઉદ્યોગ વિહાર, ગુરગાંવ, હરિયાણા.

સ્થળ : ગુજરાત, **સહી/– અધિકૃત અધિકારી,**
તારીખ : ૦૪.૧૧.૨૦૨૬ **આઇઆઇએફએલ હોમ ફાયનાન્સ લીમીટેડ વતી**

કબજા નોટીસ

જણાવાનું કે, એસેટ રીકન્સ્ટ્રક્શન કંપની (ઇન્ડિયા) લીમીટેડ આર્સિલ–ટ્રસ્ટ–૨૦૨૬–૦૧૫ (આર્સિલ)ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત ના નીચે સહી કરનાર અધિકૃત અધિકારીએ, સિક્યોરાટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨નો ૫૪) (જણાવેલ એક્ટ) ની જોગવાઇઓ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ (જણાવેલ નિયમો)ના નિયમ ૩ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને દેવાદાર/સહ–દેવાદાર, જમીનદારો ગીરવેદારોને માંગણા નોટીસ જારી કરીને નીચે કોષ્ટકમાં જણાવેલ રકમ ચુકવવા જણાવ્યું હતું. દેવાદાર/જામીનદાર(રો)/ગીરવેદાર(રો) રકમની ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી, ખાસ કરીને દેવાદાર/જામીનદાર(રો)/ગીરવેદાર(રો) અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ ચિનમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩ ની પેટા કલમ (૪) હેઠળ તે/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ સ્થાવર મિલકતનો કબજો જ્યાં છે, જે છે ના ઘોરણે અહીં નીચે જણાવેલ તારીખે લઇ લીધો છે.

દેવાદાર(રો) / જામીનદાર નું નામ	માંગણા નોટીસની તારીખ અને રકમ	મિલકતની વિગત	કબજાની તારીખ
શ્રી ગફાર મુસા સમા શ્રીમતી શમા સલ્માઇ ગફારભાઇ **(પ્રોપરેટ્સ નં. આઈએલ ૧૦૧૬૯૯૨૧)**	૦૨–૦૧–૨૦૨૬ રૂા. ૬૧૪૮૫૨.૫૨/– (રૂપિયા છ લાખ ચૌદ હજાર આઠસો બાવન અને બાવન પૈસા પુરા)	સબ પ્લોટ નં. ૨૩/એ, ઇન્દ્રાપ્રસ્થા–૧, આર.એસ.નં. ૬, કામઠોલ, જુનાગઢ, ગુજરાત ૩૬૨૦૦૧ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકત પ્રકાર : જમીન એરિયા, બિલ્ટ અપ એરિયા, મિલકત એરિયા : ૬૦૩.૦૦,૩૮૯.૦૦	૦૨–૧૧–૨૦૨૬
શ્રી શૈલેષકુમાર પ્રભુરામ શ્રીમાળી શ્રીમતી ભગવતીબેન શૈલેષકુમાર શ્રીમાળી **(પ્રોપરેટ્સ નં. આઈએલ૧૦૨૨૯૨૨૭)**	૦૨–૦૧–૨૦૨૬ રૂા. ૫૬૧૧૭૭.૬૮/– (રૂપિયા પાંચ લાખ એકસઠ હજાર એકસો સીત્યોતેર અને અડસઠ પૈસા પુરા)	મિલકત નં. ૧૭, ઉંગરી, ગુજરાત–૩૮૫૫૫૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકત પ્રકાર : બિલ્ટ અપ એરિયા મિલકત એરિયા : ૯૯૦.૦૦,૪૬૩.૦૦	૦૨–૧૧–૨૦૨૬
શ્રી પિન્ટુ દિલિપભાઇ ગોંડલિયા શ્રીમતી મિતલબેન પિન્ટુભાઇ ગોંડલિયા શીવ કેટર્સ **(પ્રોપરેટ્સ નં. આઈએલ૧૦૬૨૧૫૬૧)**	૦૫–૦૧–૨૦૨૬ રૂા. ૭૦૯૫૩૭.૮૪/– (રૂપિયા સાત લાખ નવ હજાર પાંચસો સાડત્રીસ અને ચોરાંશી પૈસા પુરા)	પ્લોટ નં. ૪, પૈકી દક્ષિણ બાજુ ક્ષેત્રફળ ૫૫.૬૬ ચો. મીટર. મેઘના સોસાયટી, રેવન્યૂ સર્વે નં. ૧૩૩/૧ પૈકી, ગામ : કેશોદ તાલુકો : કેશોદ જીલ્લો : જુનાગઢ ૩૬૨૨૨૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકત પ્રકાર : જમીન એરિયા, બિલ્ટ અપ એરિયા મિલકત એરિયા : ૫૯૯.૦૦, ૫૨૪.૦૦	૦૨–૧૧–૨૦૨૬
શ્રી મહેશકુમાર ભાવસિંગભાઇ વણઝારા, શ્રીમતી શારદાબેન ભાવસિંહાભાઇ વણઝારા **(પ્રોપરેટ્સ નં. આઈએલ૧૦૮૫૪૬૨)**	૦૫–૦૧–૨૦૨૬ રૂા. ૫૩૨૫૬૬.૬૩/– (રૂપિયા પાંચ લાખ બત્રીસ હજાર પાંચસો સોળ અને ત્રાણું પૈસા પુરા)	મિલકત નં. ૩૪, ક્ષેત્રફળ ૧૪૨૮ ચો. ફુટ, ગામ–સાહેડા, (છાણવી), તાલુકો–વડાલી, જિલ્લો–સાંબરકાંઠા, ગુજરાત–૩૮૩૪૩૪ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ક્ષેત્રફળ (ચો. ફુટ) : મિલકત પ્રકાર : જમીન એરિયા, બિલ્ટ અપ એરિયા મિલકત એરિયા : ૧૪૨૮.૦૦,૧૦૦૮.૦૦	૦૨–૧૧–૨૦૨૬

ખાસ કરીને દેવાદાર/જામીનદાર(રો)/ગીરવેદાર(રો) અને જાહેર જનતાને આથી સાવધ કરવામાં આવે છે કે ઉપરોક્ત સ્થાવર મિલકતોનો કાનુની કબજો ધરાવે છે અને સરફૈસીએક્ટ, ૨૦૦૨ ની કલમ ૧૩(૧૩) હેઠળ, દેવાદાર/જામીનદાર(રો)/ગીરવેદાર(રો) અથવા કોઇપણ વ્યક્તિ, આ નોટીસ મળ્યા પછી આર્સિલની આગોતરી લેખીત મંજૂરી વગર સ્થાવર મિલકતનું વેચાણ, ભાડે અથવા અન્ય રીતે સોદો /બીજાને નામ કરીને ટ્રાન્સફર કરી શકશે નહી અને સ્થાવર મિલકતો સાથેના કોઇપણ સોદા ઉપરોક્ત રકમ તેમજ ઉપરોક્ત રકમ પર કરારના દરે ચડત વ્યાજ અને આકસ્મિક ખર્ચ, કોસ્ટ, ચાર્જિસ વગેરેના ચાર્જને આધિન રહેશે.

ઉપરોક્ત સ્થાવર મિલકતો પરત મેળવવા માટે પ્રાપ્ત સમયના સંબંધમાં જણાવેલ એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારો/જામીનદારો/ગીરવેદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થળ: ગુજરાત **સહી/– અધિકૃત અધિકારી,**
તારીખ: ૦૪.૧૧.૨૦૨૬ **એસેટ રીકન્સ્ટ્રક્શન કંપની (ઇન્ડીયા) લીમીટેડ (ટ્રસ્ટી તરીકેની કાર્યક્ષમતામાં)**

એસેટ રીકન્સ્ટ્રક્શન કંપની (ઇન્ડિયા) લીમીટેડ. CIN : U6599MH2002PLC134884 વેબસાઇટ : www.arcil.co.in,
રજીસ્ટર્ડ ઓફીસ: ધ ૠબી, ૧૦મો માળ, ૨૯ સેનાપતી બાપટ માર્ગ, દાદર (પશ્ચિમ), મુંબઇ–૪૦૦૦૨૮ ટેલી: +૯૧ ૨૨૬૬૫૮૧૩૦૦.

નિવાસ હાઉસિંગ ફાયનાન્સ લીમીટેડ

(જુની નિવાસ હાઉસિંગ ફાયનાન્સ પ્રાઇવેટ લીમીટેડ)

NIWAS HOUSING FINANCE

રજીસ્ટર્ડ સરનામું : એ૧, છઠ્ઠો માળ, ટ્રેડ સેન્ટર, અંધેરી કુર્લા રોડ, જે બી નગર, અંધેરી (ઇસ્ટ), મુંબઇ–૪૦૦૦૫૯

કબજા નોટીસ (નિયમ ૮(૧) અને (૨))

આથી સિક્યોર્ડ લેણદારના અહીં નીચે જણાવેલ અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ (એક્ટ), ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૩) સાથે વંચાતી કલમ ૧૩ (૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી દેવાદારોને નોટીસમાં જણાવેલ રકમ જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે એનએચએફએલના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી એક્ટની કલમ ૧૩ ની પેટા–કલમ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો દરેક મિલકત સામે જણાવેલ તારીખ લઇ લીધો છે.